

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW
DELHI**

Original Application No. 740 of 2024

Karan Singh

..... APPLICANT

Versus

State of Punjab & Others

.....RESPONDENTS

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Place: Pathankot

DEPONENT

Dated: 11.09.2024



(AKASH AGGARWAL)

Executive Engineer/Pathankot

Drainage -cum- Mining and Geology
Division, Water Resources Department,
Punjab, Pathankot.

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH, NEW DELHI

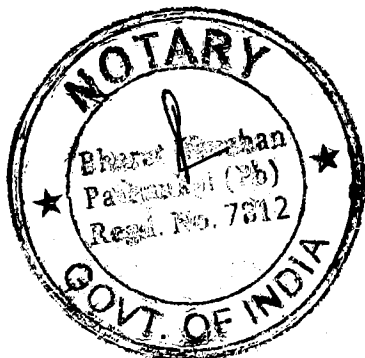
Original Application No. 740 of 2024

Karan Singh son of Maghar Singh, resident of Near Shiv
Mandir Village Nagrota VPO Bhabbar Tehsil and District
Pathankot-145001 Aadhar Card No. 3248 2256 5655
(Email:rathore.vaibhav2597@gmail.com Contact No.
8920421994).

.....APPLICANT

Versus

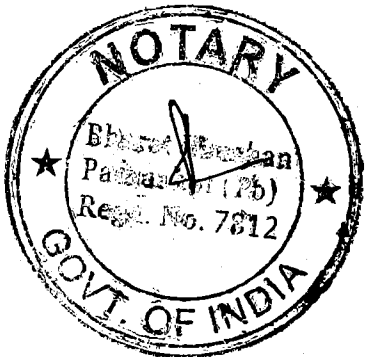
1. State of Punjab through Principal Secretary,
Department of Mines & Geology (Punjab), Civil
Secretariat, Sector-1, Chandigarh-160001 Email:
cs@punjab.gov.in Contact No. 01722740860.
2. The Director Department of Mines & Geology (Punjab),
Civil Secretariat, Sector-1, Chandigarh-160001 Email:
info@miningpunjab.com Contact No. 01722741387.
3. The Mining Officer-cum-Executive Engineer,
Department of Mining & Geology, Pathankot, Dhangu



Road, Sunder Nagar, Pathankot, Punjab-145001 Email:
gmdicbtala@gmail.com Contact No. 9855505066.

4. The Mining Officer-cum-Executive Engineer,
Department of Mining & Geology, Gurdaspur,
Pathankot, Dhangu Road, Sunder Nagar, Pathankot,
Punjab-145001 Email:gmdicbtala@gmail.com Contact
No. 9855505066.
5. Senior Superintendent of Police, District Pathankot
Malikpur, Pathankot, Asa Bano, Punjab 145001
Email.soptk.phc@indiancourt.nic.in Contact No.
01862921666.
6. Senior Superintendent of Police, District Gurdaspur
Civil Lines, Kotli Nangal, Gurdaspur, Punjab-143521
Emaildpo.grd.police@punjab.gov.in Contact No.
01874247500.
7. Punjab Pollution Control Board Vatavaran Bhavan
through its Chairman, Nabha Road, Patiala, Punjab-
147001 Email:msppcb@gmail.com Contact No.
01752215802.

.....RESPONDENTS



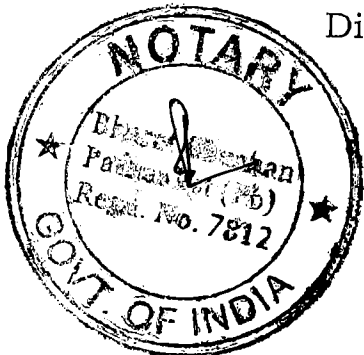
Reply by way of affidavit of Akash Aggarwal,
Executive Engineer/ Pathankot, Drainage -
Cum- Mining Division Pathankot, Distt.
Pathankot for and on behalf of Respondents
No. 1 to 4 in compliance of the order dated
02.07.2024 passed by this Hon`ble Tribunal.

RESPECTFULLY SHOWETH:

I, the above named deponent do hereby solemnly affirm
and declare as under:-

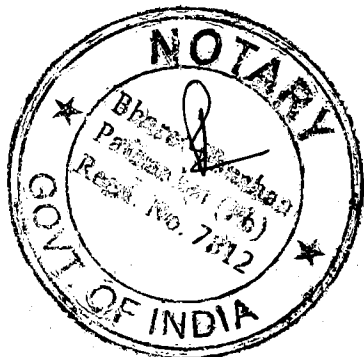
PRELIMIANRY SUBMISSIONS:

1. That the present original application is pending
adjudication before this Hon`ble Tribunal and is now
fixed for hearing on 12.09.2024.
2. That the applicant has filed the present application with
the prayer for the issuance of an order/direction
directing the official respondents for: -
 - A. Not renewing the registration license, not grant any
new registration to any Stone Crusher Unit in the
District of Pathankot and Gurdaspur without the



disclosure of a valid source of raw material/minerals and without the audit in terms of Clause 16 (D) & (E) of the Punjab Crusher Policy, 2023.

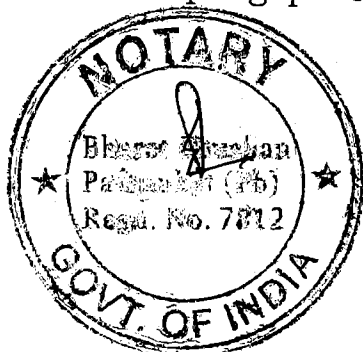
- B. To initiate action under Section 21 of the Mines & Minerals Development & Regulation Act, 1957, Rule 74-A, 75 and 76 of the Punjab Minor Minerals Rules, 2013, to furnish the data as required under Clause-16 of the Punjab Crusher Policy, 2023 on the web portal of the State Government for the public to access.
- C. Not to issue any new Consent to Establish wherein the stone crusher has not revealed its source of raw material and not to renew any Consent to Establish and operate wherein the stone crusher unit doesn't reveal the source of raw material.
- D. For ensuring the implementation of Clause 16 of the Punjab Crusher Policy, 2023 and immediately stop the illegal mining activity and violation of the aforesaid policy and take strict action (both civil



✓/✓

and criminal proceedings) against the erring stone crushers.

3. That it is humbly submitted that the State of Punjab, through Department of Mines and Geology, undertook the process of auctioning of minor minerals in the state of Punjab including District Pathankot. The auction notice was also issued for allotment of 4 Commercial Mining Sites in District Pathankot vide E-Auction notice dated 22/03/2023. The 4 mining sites auctioned were Cluster No. IX Shahpurgopi & Gol, Cluster No. X Maira Kalan, Cluster No. XI Kharkhra and Cluster No. XII Chak Hari Rai. Further Cluster No XXII Muthi Samrala & Kot Bhattian was also auctioned vide E-Auction dated 13/04/2023. It is pertinent to mention here that there is no commercial mining site in the District Gurdaspur A copy of the E-Auctions dated 22.03.2024 and 13.04.2023 is attached herewith as **ANNEXURE R-1**.
4. That for District Pathankot, State Environment Impact Assessment Authority has granted Environmental Clearance (EC) for four mining clusters i.e. Cluster No. IX Shahpurgopi & Gol, Cluster No. X Maira Kalan,

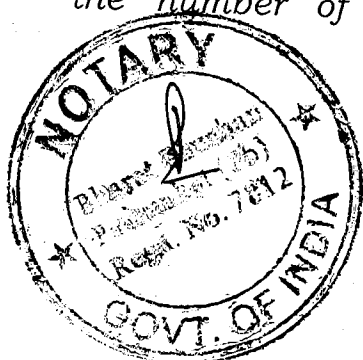


✓/✓/✓

Cluster No. XI Kharkhra and Cluster No. XII Chak Hari Rai. Copies of grant of EC for these mining clusters are attached herewith as **ANNEXURE R-2 (Colly)**.

5. That the present answering respondents are fully committed in their endeavor to curb any illegal mining activities in the state of Punjab and to make the stone crushers operational while ensuring the compliance of the provisions of the Mines and Minerals Development and Regulation Act (MMDR) 1957, Punjab Minor Mineral Rules (PMMR), 2013 as well as Punjab Crusher Policy 2023 in its letter and spirit.
6. That it is submitted here that this Hon'ble Tribunal vide order dated 10.12.2020 in OA No. 57 of 2020 had directed the State of Punjab to limit the number of crusher units as per carrying capacity of legitimate source of raw material. The operative part of the order dated 10.12.2020 is reproduced herein below for kind and ready reference:-

"We thus find it necessary to direct the State of Punjab to take remedial action of suitably limiting the number of stone crushers as per carrying

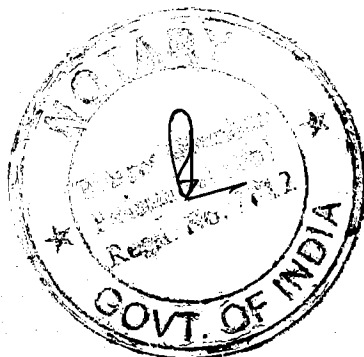


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capacity of legitimate source of raw material and taking stringent action taken against the stone crushers not having accountable sources of raw materials for stone crushing. A suitable mechanism for the purpose may be evolved by the Chief Secretary, Punjab within one month from today and remedial action taken expeditiously, preferably within three months thereafter."

7. That it is submitted here that the various steps have been taken, from time to time, to implement the directions passed by this Hon'ble Tribunal. A comprehensive review of various orders passed by this Hon'ble Tribunal was conducted by the Department of Mines and Geology for compliance of the same. After the review, following issues were framed:-

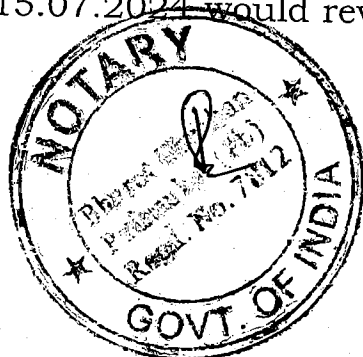
- a. The spatial distribution of quantity of River Bed Material (RBM) in the State.
- b. The spatial distribution of Crusher Units in the State.
- c. The possible linkage of a Crusher Unit to a source of RBM in its vicinity. For determining this data a



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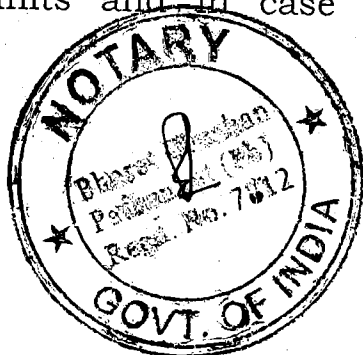
reasonable assumption is being made of the viable distance for sourcing of RBM by any Crusher Unit. Thereafter possible linkages shall be ascertained by determining the source(s) of RBM within a circular spread, equal, in radius to such a viable distance, around such a Crusher Unit/Crusher Unit Cluster.

- d. Areas where the source of RBM stands fully "exploited" i.e. the total quantity of RBM in such a source is less than the total annual RBM required by the Crusher Unit(s) linked to it.
 - e. Assumption of the running time of a Crusher Unit.
 - f. A ban on establishment of Crusher Units in areas identified in para (d) above.
 - g. The period of review of the data/calculations and consequent periodic lifting of restrictions, if any.
8. That after due consideration and deliberation on the forgoing issues, Department of Mines and Geology, Government of Punjab passed an order bearing No. E-526419/WR-PROJ/12/2023-PJ6/193 dated 15.07.2024. A copy of the order dated 15.07.2024 is attached herewith as **ANNEXURE R-3**. Perusal of the order dated 15.07.2024 would reveal that it has been ordered that in



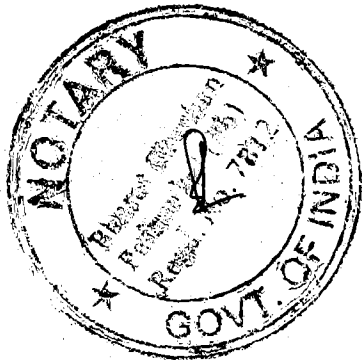
future only those crusher units shall be registered by the Director, Mines and Geology which have obtained *Consent to Establish* from the Punjab Pollution Control Board in terms of Punjab Crusher Policy, 2023 after due verification of legal source of material. Further perusal would reveal that in case of new crusher units, whose *Consent to Establish* was issued by the Punjab Pollution Control Board before 15.06.2024 without any such verification of legal source of material, Director Mines and Geology shall verify the legal source before registering the new crusher unit for the first time.

9. That clause 4 (c) of the order dated 15.07.2024 (R-3) contains a comprehensive criteria of verification of legal source of material for new crusher units.
10. That vide order dated 15.07.2024, it has been further resolved that a registered crusher unit shall also be permitted to source raw material from any other legitimate source and in such cases the concerned District Mining Officer shall verify the legitimate source while checking the monthly returns filled by crusher units and in case of any discrepancy, action shall



immediately be taken as per Punjab Crusher Policy, 2023 (Amended upto date) and PMMR, 2013.

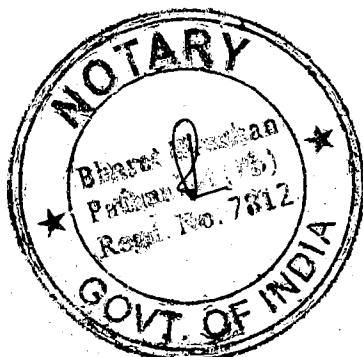
11. That the stone crusher returns are being regularly checked by the Department officers, who have been authorized by the Director, Mines and Geology. Further, Demand Notices are being regularly raised for discrepancies in the stone crusher returns, where the stone crusher fails to satisfy the Department officers regarding legal source of their input.
12. That, it is further humbly submitted the respondents have been conducting regular Checks/inspections to curb illegal mining activities. If any stone crusher is found to be engaging in illegal mining activities, action under Section 21 of Mines and Minerals Development and Regulation Act, 1957 and Rules 74, 75 and 76 of Punjab Minor Mineral Rules, 2013 is immediately initiated against the defaulting stone crusher units. It is humbly submitted that from 01/01/2023 to till now, as many as 53 FIRs under Section 21 of MMDR, 1957 have been registered against the offending stone crushers in



District Pathankot. It is further submitted that as many as 184 vehicles have been impounded under Rule 75 of PMMR-2013.

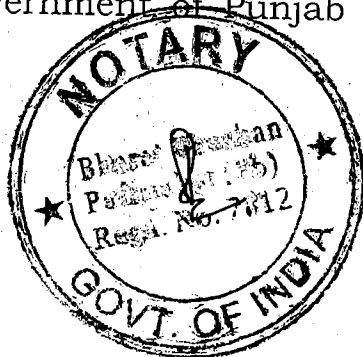
13. That it is submitted here that a sum of Rs. 2,58,78,234/- has been recovered as penalty by the Department in District Pathankot and Gurdaspur by way of impounding vehicles Rules 74, 75 and 76 of Punjab Minor Mineral Rules, 2013 for carrying and transporting illegal mining material. A table encapsulating the amount of penalty recovered starting from 01.01.2023 is reproduced herein below:

| Sr. No. | Period | Amount |
|---------|--------------------------|----------------------|
| 1. | 01.01.2023 to 31.03.2023 | 16,46,263/- |
| 2. | 01.04.2023 to 30.06.2023 | 31,51,169/- |
| 3. | 01.07.2023 to 30.09.2023 | 38,21,800/- |
| 4. | 01.10.2023 to 31.12.2023 | 57,59,000/- |
| 5. | 01.01.2024 to 31.03.2024 | 52,00,000/- |
| 6. | 01.04.2024 to 30.06.2024 | 63,00,002/- |
| | Total | 2,58,78,234/- |



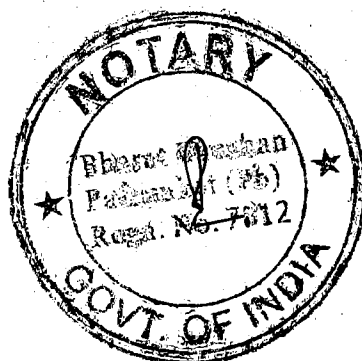
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14. That is submitted here that the Executive Engineer, Pathankot Drainage-cum Mining and Geology Division Water Resources Punjab Department, Punjab vide letter dated 07.08.2024 has written to the Environment Engineer, Punjab Pollution Control Board, Batala has already recommended for suspension of 'Consent to Operate' of stone crushers who are not complying with the conditions of Clause No. 16 of Punjab Crusher Policy 2023. A copy of letter dated 07.08.2024 is attached herewith as **ANNEXURE R-4**. Perusal of the letter would reveal that 'Consent to Operate' of more than 100 stone crusher units have been recommended to be suspended.
15. That it is submitted here that regular monthly audits as required under Clause 16 are being conducted and the reports of the monthly audits with respect to any crusher unit can be obtained by way of an application under the Right to Information Act, 2005.
16. That it is not out of place to mention here that the Department in compliance of the notification No. PB/IS/2023/548 dated 04.02.2023 issued by the Government of Punjab has been collecting royalty and



penalty at the rate of Rs. 6 per cft from all the vehicles carrying processed or unprocessed minor minerals which do not possess requisite documents across the interstate borders into the State of Punjab. However, vide office order dated 06.12.2023 passed by respondent No. 2, it has been ordered that seizure and penal action as prescribed under Rule 74 and 75 of the Punjab Minor Mineral Rules, 2013 shall also be taken where the origin of material is not substantiated by any documents. A copy of the office order dated 06.12.2023 is attached herewith as **ANNEXURE R-5**.

17. That it is submitted here that the stone crushers, which have not complying with legal requirements with regard to raw material, needs to be identified and remedial action shall be taken for non-compliance. Thus, in view of absence of compliance to Clause No. 16 of Punjab Crusher Policy 2023, the answering respondent has ensured not to issue any new Consent to establish wherein the stone crusher has not revealed its source of raw material.



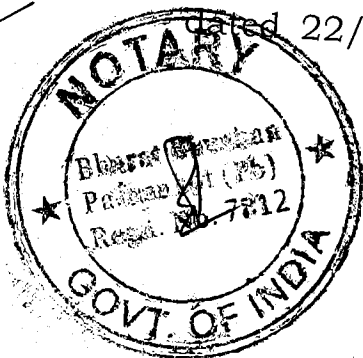
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18. That it is further respectfully submitted that the action is already being taken against the erring stone crusher concerned in the manner described in the foregoing paras. The Answering Respondents are ensuring strict compliance of the all applicable laws, rules and norms to the mining activities.

It is, therefore, most respectfully prayed that in view of the submissions made above, the present Original application may kindly be dismissed as being devoid of merits, in the interest of justice.

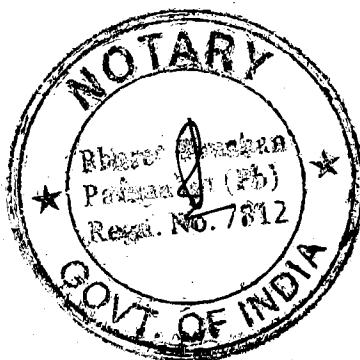
REPLY ON MERITS: -

1. That the contents of Para No. 1 are related to the applicant and need no reply.
2. That it is humbly submitted that the State of Punjab, through Department of Mines and Geology, undertook the process of auctioning of minor minerals in the state of Punjab including District Pathankot. The auction notice was also issued for allotment of 4 commercial mining sites in District Pathankot vide E-Auction notice dated 22/03/2023. The 4 mining sites auctioned were



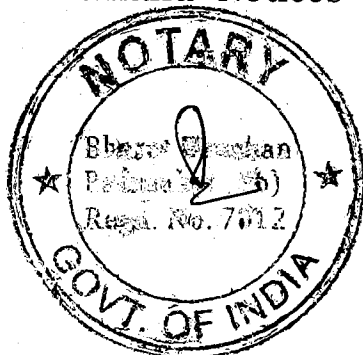
Cluster No. IX Shahpurgopi & Gol, Cluster No. X Maira Kalan, Cluster No. XI Kharkhra and Cluster No. XII Chak Hari Rai. Further Cluster No XXII Muthi Samrala & Kot Bhattian was also auctioned vide E-Auction dated 13/04/2023.

3. The contents of Para No. 3 are a matter of record and need no reply.
4. That the contents of Para No. 4 are denied. For District Pathankot, State Environment Impact Assessment Authority has Environmental Clearance (EC) for four mining clusters i.e. Cluster No. IX Shahpurgopi & Gol, Cluster No. X Maira Kalan, Cluster No. XI Kharkhra and Cluster No. XII Chak Hari Rai.
5. That the contents of Para No 5 are a matter of record and need no reply.
6. That the contents of Para No 6 are a matter of record and need no reply.
7. That the contents of Para No 7 are a matter of record and need no reply.
8. That the contents of Para No 8 are a matter of record and need no reply.



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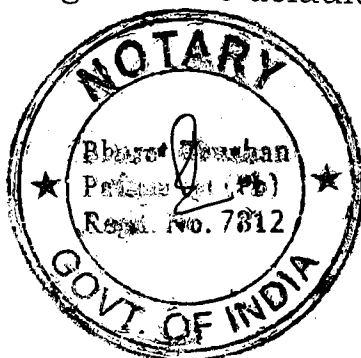
9. That the contents of Para No 9 are a matter of record and need no reply.
10. That the contents of Para No. 10 are accepted to the extent that the clause No. 16 of Punjab Crusher Policy 2023 details the norms for filing of monthly returns by stone crusher units, their checking by Department and penalties, if any, to be levied on the stone crushers in case of discrepancies in the monthly returns of stone crushers. However, it is submitted that the stone crusher returns are being regularly checked by the Department officers who have been authorized by the Director, Mines and Geology. Further, Demand Notices are being regularly raised for discrepancies in the stone crusher returns where the stone crusher unit fails to satisfy the Department officers regarding legal source of their input.
11. That the contents of Para No. 11 are accepted to the extent that representation by the applicant was received by the Respondents. However, the contents of rest of the para are denied being untrue. The stone crushers returns are being checked regularly by Department Officers. Demand Notices have been issued to stone



Y.M.

crushers who were not able to satisfy the department regarding their legal source of crushing in their monthly returns. Further, the Department has already recommended for cancellation of 'Consent to Operate' of stone crushers who are not complying with the conditions of Clause No. 16 of Punjab Crusher Policy 2023 vide letter dated 07/08/2024 Annexed as Annexure R-4.

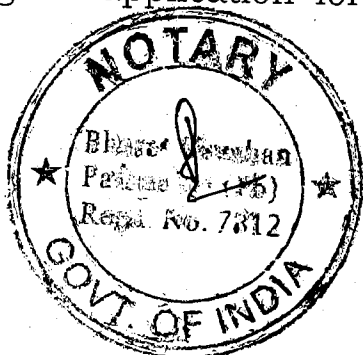
12. That the contents of Para No. 12 are a matter of record and need no reply.
13. That the contents of Para No. 13 are denied for being incorrect. The present answering respondents are committed to upholding rules and regulations and inhibiting any illegal mining in the District Pathankot. Further, it is humbly submitted that the respondents have been conducting regular inspections to curb illegal mining activities. If any stone crusher is found to be engaging in illegal mining activities, action under Section 21 of Mines and Minerals Development and Regulation Act, 1957 and Section 74, 75 and 76 of Punjab Minor Mineral Rules, 2013 is immediately initiated against the defaulting stone crusher units. It is



Y. K.

humbly submitted that from 01/01/2023 to till now, as many as 53 FIRs have been registered against the offending stone crushers in District Pathankot and it is further submitted that as many as 184 vehicles have been impounded under Rule 75 of PMMR-2013. It is pertinent to mention here that the Department in compliance of the notification No. PB/IS/2023/548 dated 04.02.2023 issued by the Government of Punjab has been collecting royalty and penalty at the rate of Rs. 6 per cft from all the vehicles carrying processed or unprocessed minor minerals which do not possess requisite documents across the interstate borders into the State of Punjab. However, in case, where the origin of material is not substantiated by any documents, vide office order dated 06.12.2023 passed by respondent No. 2, it has been ordered that seizure and penal action be taken against the defaulters as prescribed under Rule 74 and 75 of the Punjab Minor Mineral Rules, 2013. A copy of the office order dated 06.12.2023 Annexed as Annexure R-5.

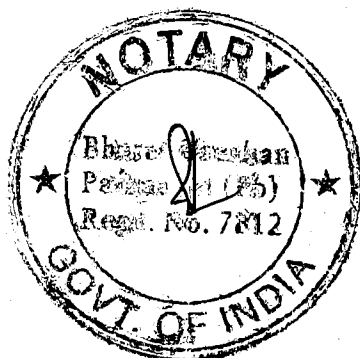
14. That no questions of law are involved in the present original application for the kind consideration of this



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Hon'ble tribunal and the applicant has no cause of action to file the present original application.

15. That the contents of Para No. 15 are denied being incorrect. The respondents have undertaken enforcement actions to curb illegal mining. This includes conducting regular inspections and initiating action U/S 21 of Mines and Minerals Development and Regulation Act, 1957 and Section 74, 75 and 76 of Punjab Minor Mineral Rules, 2013 against stone crushers found violating the regulations. Any illegal activities observed, including digging of water channels by stone crushers, are subject to immediate action to prevent any further environmental damage. Further, the answering respondents have issued orders to ensure that no stone crusher can obtain 'Consent to Establish' without a justifiable and verified legal source of raw material vide order dated 15/07/2024 annexed as R-3. It is humbly submitted that that sufficient measures are in place to monitor and regulate mining activities to prevent environmental degradation.



YMS

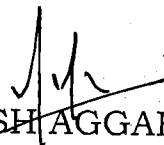
PRAYER

It is therefore, respectfully prayed that the present answering respondents are actively engaged to curb illegal mining. This includes conducting regular inspections and penalizing those found violating the law and regulations. Further, the respondents are already developing a framework to identify legal source of raw materials for stone crushers before the grant of Consent to Establish. Keeping in view the above submissions, the present original application may kindly be dismissed in the interest of justice.

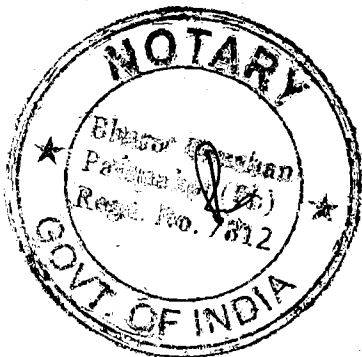
Place : Pathankot

Dated: 11.09.2024

DEPONENT


(AKASH AGGARWAL)

Executive Engineer/Pathankot
Drainage -cum- Mining and
Geology Division, Water
Resources Department, Punjab,
Pathankot.



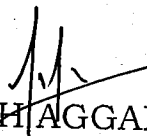
VERIFICATION

Verified that the contents of Para No. 1 to 18 of the Preliminary Submissions and Para No. 1 to 15 of reply on merits are true and correct to the best of my knowledge and as per information derived from the official record. No part of it is false and nothing has been concealed therein.

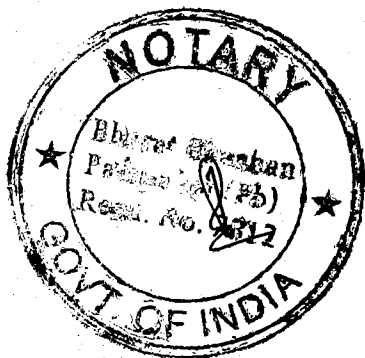
Place : Pathankot

DEPONENT

Dated: 11.09.2024



(AKASH AGGARWAL)

Executive Engineer/Pathankot
Drainage -cum- Mining and
Geology Division, Water
Resources Department, Punjab,
Pathankot.



This Document/Affidavit Entered
at Notary Regd. Sr. No... 26264
Page..... Dated..... 11.9.2024
3326

11 1 SEP 2024

ATTESTED

BHARAT BHUSHAN NOTARY
PATHANKOT (PB.)

Government of Punjab
Department of Mines & Geology

Auction Notice

Notice No 10/6A Dated 22/03/2023

WHEREAS the State of Punjab has formulated and approved the Punjab State Minor Mineral Policy, 2023 under the Punjab Minor Mineral Rules, 2013 [**the 2013 Rules**] formulated by the State Government under the Mines and Minerals (Development & Regulations) Act, 1957 [**the 1957 Act**].

WHEREAS, the present notice is being issued for allotment of contracts of commercial mining sites/cluster-IX in district Pathankot mentioned in the attached **Annexure 1**. The Schedule is mentioned below:

SCHEDULE

| Activity | Date | Time |
|--|-------------|---------------|
| Start date for Registration of Bidders and upload of documents/EMD payment | 22.03.2023 | 4.00 PM |
| Pre-Bid Meeting | 29.03.2023 | 11.00 AM |
| Last date for upload of Documents / EMD payment | 12.04.2023 | upto 12.00 PM |
| Technical Bid evaluation | 12.04.2023 | 2: 00 PM |
| Opening of Financial Bid | 19.04.2023 | 12.00 PM |

• **Place of Pre Bid meeting:**

Executive Engineer/Pathankot,
Drainage -Cum- Mining and Geology Division,
WRD, Punjab. @ Madhopur, 145024.

• **Punjab State Minor Mineral Policy, 2023**

All the terms and conditions of the Punjab State Minor Mineral Policy, 2023 (Annexure 2) shall be the binding instructions for this auction notice. Further, in addition to terms and conditions of the Policy 2023, following terms and conditions are mentioned below:

Additional Terms & Conditions for the Auction:

1. Submission of Bid/ Participation:

- Each bid shall be submitted online through e-procurement website www.eproc.punjab.gov.in of Punjab Govt.

- b. To participate in the e-auction, prospective bidders shall have to get themselves registered with the e-Procurement portal (<http://www.eproc.punjab.gov.in>) and obtain user ID and password. Class 3 Digital Signature Certificate is mandatory for participating in the e-auction process.

2. Fees, EMD, Undertaking, Documents:

- a. The prospective bidder shall deposit the application fee (non refundable) for participation in E-auction and EMD through a designated bank account which must be in his/her name (or company/firm) only. The bidder shall give the details of this designated bank account in his undertaking.
- b. Prospective bidder shall deposit the EMD on the e-procurement website through e-payment gateway as described in the **Annexure 1** for mining site(s)/cluster(s), he/she plans to bid for. In case, the EMD deposited is less than the prescribed value or if prospective bidder deposits EMD from the bank accounts other than his designated bank account, then his/her technical bid shall be rejected.
- c. Every bidder shall also deposit processing fees, as applicable, on the e-procurement website www.eproc.punjab.gov.in. This amount shall be non refundable.
- d. Prospective bidder shall upload the following documents:
- i. MS Excel undertaking (**Annexure 3**) shall be uploaded by prospective bidder on the e-procurement web site www.eproc.punjab.gov.in. This undertaking shall be downloaded from the e-procurement website only. If the undertaking is not uploaded as per requisite pro forma or giving incomplete information or upload the blank undertaking by any bidder, then his/her technical bid shall be rejected.
 - ii. An undertaking that he shall ensure the presence of Site Manager(s) and Software professional(s) for each cluster.
 - iii. Copies of Audited Final Accounts (Balance Sheet and Profit and Loss Account)/ Income tax returns for last three years to verify turnover, along with Statement of designated bank account duly signed by the bank
 - iv. Copy of PAN card
 - v. Copy of Aadhar Card
 - vi. Undertaking that Applicant/Firm is not defaulter in the payment of any dues of State Government/Govt. of India and he is not in legal dispute with the State Government as regards payment of any dues

- under the 2013 Rules or any previous mining contract and has not been convicted in any criminal offence by a competent court of law.
- vii. An undertaking that he has read and agrees with the terms of this E-auction notice and the conditions set out therein.
- e. On the date of verification of documents uploaded by the bidder, his eligibility to participate in the bidding process shall be ascertained. The ineligible/blacklisted agency/contractor/firm shall not be allowed to participate in the bidding process.
- f. The documents must be submitted by individual/proprietor, society, partnership firm and company as applicable to the entity. In the event of delay in submission of aforesaid documents or submission of incorrect documents the bidder shall be solely responsible. For delay in user ID activation, all bidders are advised to register well in advance to avoid last-minute delays. For more details regarding registration process kindly refer to registration guidelines on the e-procurement website www.eproc.punjab.gov.in.
- g. The prospective bidder may contact customer care of www.eproc.punjab.gov.in at telephone numbers **0120-4001002, 0120-4001005, 0120-6277787, 0172-2970263, 022-27560266** and **0172-2970284** for any technical queries related to participation and submission of the bids.

3. Process of Bidding:

- a. The E-auction for award of mining rights shall be conducted site wise/cluster for the mining areas there under, through **e-auction** process where every interested prospective bidder can bid.
- b. During E-auction if any bidder violates any rules, then he/she will not be allowed to participate in the e-auction and his EMD shall be forfeited. If Director decides that the violation is serious then he may prohibit the bidder to participate in e-auction for upto 3 years.
- c. The Director/mining reserves the rights to cancel any bid given by the bidder, to annul the bidding process and reject all or any of the bids at any time or to exclude any mining site(s)/cluster from the auction and this being in the realm of contract, there shall be no obligation to communicate such reasons to any bidder.
- d. Tenders of clusters shall be called by the Executive Engineer-cum-District Mining Officer, Pathankot on the e-procurement portal. However, in case a situation of draw of lots arises than the same shall be held at Head Office level under Director Mining. The time and place shall be intimated well in time to all the H1 bidders.

4. Pre-Bid Meeting:

- a. The Bidder or his official representative is invited to attend a pre-bid meeting which will take place at the address, venue, time and date as indicated above.
- b. The purpose of the meeting will be to clarify issues and to answer questions on any matter that may be raised at that stage.
- c. The bidder is requested to submit any questions in writing to reach the department not later than 3 days before the meeting.
- d. Minutes of the meeting, including the text of the questions raised (without identifying the source of enquiry) and the responses given will be uploaded on the e-procurement web site www.eproc.punjab.gov.in. Any modification of the auction notice, which may become necessary as a result of the pre-bid meeting shall be made by the department exclusively through the issue of an Addendum/Corrigendum pursuant to clause 5 and not through the minutes of the pre-bid meeting.
- e. Non-attendance of any bidder at the pre-bid meeting will not be a cause for disqualification of a bidder.

5. Amendment of Auction Notice

- a. Before the deadline for submission of bids, the department may modify the auction notice by issuing addenda/corrigenda.
- b. Any addendum/corrigendum thus issued shall be part of the auction notice and shall be uploaded on the e-procurement web site www.eproc.punjab.gov.in
- c. To give prospective bidders reasonable time in which to take an addendum/corrigendum into account in preparing their bids, the department may, at his discretion, extend as necessary the deadline for submission of bids.

6. Site Visit/Selection of Mining Areas:

- a. The prospective bidder at his own level and expenses can visit the mining areas (**Annexure 1**) to satisfy himself as to the feasibility of conducting mining operations in the areas located in the said mining site(s)/cluster and also satisfy himself regarding quantity of minor mineral to be extracted from the mining site(s) he plans to bid for.
- b. The department shall not be responsible in future for non-availability of material on the mining site(s)/cluster as per the auction notice, if the same is not brought into notice of the department by the bidder before submission of his/her bid.

- c. The successful bidder shall have to apply for transfer the Environmental Clearance (EC) EC at his/her name from the competent authority.
- d. The department will not be responsible for any reduction in Annual Concession Quantity by SEIAA or any other regulatory authority for any cluster. No relaxation will be given on account of Annual Concession Value due the said mentioned reason.

7. Provisional Acceptance, Award of Concession:

- a. The provisional acceptance shall be issued by the Government in the name of successful bidder. The successful bidder shall deposit @ 35% of annual concession value as first installment from his designated account within 2 banking days from the date of issue of provisional acceptance, through designated bank account by RTGS/NEFT in the account of Executive Engineer-cum-District Mining Officer, Pathankot as given in **Annexure 4**.
- b. If the successful bidder does not deposit the requisite amount within the stipulated time (within 2 banking days, upto 5.00 pm after issuance of provisional acceptance) then the EMD deposited by him will be forfeited and he will be prohibited to participate in the coming e-auction for next 3 years.
- c. In case, the successful bidder fails to deposit Security amount within 2 working days, up to 5.00 pm after issuance of provisional acceptance, the earnest money deposit shall be forfeited and he will be prohibited to participate in the coming E-auction for the next 3 years.
- d. The EMD of the unsuccessful bidder shall be refunded within 7 banking days of provisional acceptance of the bid. This amount shall be refunded to the designated accounts through which the bidder remitted the EMD.
- d. The concessionaire shall deposit Environment Performance Guarantee @ Rs.15,000/- per acre within 30 days from the date of execution of concession agreement with the Executive Engineer-cum-District Mining Officer, Pathankot in shape of FD/Cash/DD/Bank Guarantee having validity of 6 months over the concession period.
- e. In addition to the annual concession value, the concessionaire shall deposit the quarterly land owner compensation in the bank account of Central Government/State Government/Panchayat/Private landowners @ Rs. 50/- per tonne through cheque as per the extraction done. The same shall be informed to the Executive Engineer-cum-District Mining Officer, Pathankot while producing the evidence. In case of violation, the concession shall be cancelled as per the 2013 Rules (as amended) and the concessionaire shall be blacklisted for a period of three years.
- f. The concessionaire shall be bound to deposit T.D.S under Section 206-C(IC) of the Finance Act, 2004 (as amended). Every concessionaire shall be bound

to supply the Pan Number (for Income Tax) and GST Number (for GST) to the concerned District Mining Officer.

8. Award of Concession and Signing of Agreement –

- a. After completion of E-auction, the payment of 1st installment and security amount should be paid by the successful bidder only through this designated bank account and he/she will not be allowed to deposit any amount from any account other than his/her designated bank account. In case, if successful bidder deposits the said amount from the other account instead of his/her own account, the same shall be forfeited and the bid shall be cancelled.
- b. The bank account details of Executive Engineer-cum-District Mining Officer, Pathankot, in which 1st installment amount and security amount is to be deposited by successful bidder, is mentioned in **Annexure 4**.
- c. In case, the successful bidder fails to execute and register the concession agreement within 15 days from date of issuance of provisional acceptance, the provisional acceptance of the bidder shall be cancelled and his first installment and Security deposit shall be forfeited and the bidder shall be blacklisted for 3 years and the fresh auction of mining cluster shall be held.

9. Site regulatory measures:

- a. The successful bidder/contractor shall be bound to install boundary pillars for demarcation and fix the bench marks for regulation of depth of excavation at mining site(s) at his own expenses;
- b. The successful bidder/contractor can start the excavation from the mining site(s) only after the execution of concession agreement and obtaining all necessary statutory and non-statutory clearances and installing electronic weigh bridge. It shall be ensured by the concessionaire that the weighbridge installed at each mining site must be able to measure the full weight of all types/sizes of vehicles/carriers used for transporting excavated material from the mining site.
- c. The concessionaire shall put up notice board at the pit head of mining site(s) showing concession details like khasra Nos., quarry map, per annum quantity allowed, timing allowed for mining activity, concession period etc. and contact detail of Deputy Commissioner, Pathankot, Executive Engineer-cum-District Mining Officer, Pathankot, and concessionaire etc. so that any person can give complaint if any.
- d. The concessionaire shall allow the government employee near the weight machine so that he may check the register of measuring weight etc. by the concessionaire.

- e. The concessionaire shall send details of each measured vehicle electronically to the Department in prescribed form-T and the Department after verification of the said details issue slip electronically in prescribed form-T, which shall be downloaded by concessionaire and shall be used for transit of loaded minor sand mineral. The slips shall be issued only from the departmental web portal i.e. <https://minesandgeology.punjab.gov.in>.
- f. It shall be the responsibility of the concessionaire to level the pits, ditches, restore physical, chemical and biological quality disturbed by the mining to a level acceptable to all concerned simultaneously after carrying out excavation work as per conditions of mine closure plan so that there may not be any untoward incident. The concessionaire must leave the area in such a way that rehabilitation does not become a burden to the society after mining operation is over. It must also aim to create as self-sustained ecosystem.
- n. No excavation work of minor mineral shall be carried out at protected reservoir or any forest area.
- o. The present mode of excavation at each mining site of cluster permitted by SEIAA is already mentioned in **Annexure 1**. Further, the bidder at his own discretion may approach to SEIAA for granting permission to conduct semi mechanized mining operations in the Clusters where initially the permission has been granted manually. The Department shall facilitate such applications of successful bidders/contractors.
- p. The mining operation shall be undertaken in a scientific and systematic manner i.e. mining operation should be consistent with the approved mining plan and guidelines issued by State Environment Impact Assessment Authority.

10. Other mandatory conditions:

- a. The conditions mentioned in the environment Clearance shall be binding on the successful bidder/concessionaire.
- b. The prospective bidder/ Contractor shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981, Environment (Protection) Act, 1986, Punjab Land Security Act, 1900, Indian Forest Act, 1927, Wild Lives (Preservation) Act, 1972, Mines Act, 1952, Mines and Minerals (Regulation and Development) Act, 1957, Forest (Conservation) Act, 1980, Metalliferous Mines Regulation, 1961, Environment Clearance, Environment Management Plan, and Punjab Minor Mineral Rules, 2013 (as amended) as well as any conditions imposed by the environmental clearances.


- c. The prospective bidder/ contractor shall also comply with the Punjab Minor Mineral Policy 2023, the terms of this auction notice as well as the Form L-1 form (as amended) statutory contract. In case any amendment is made in the 2013 Rules, or any other government rules, instructions, notification, circular are amended and/or issued, during the concession period, the same shall be binding on the contractor and shall be deemed to be part of this document and any contract executed with such contractor.
- d. In the event of violation of any of the above, the contract may be cancelled by giving show cause notice or without giving any such notice in case of any emergency by competent authority and the amount deposited by the bidder/ contractor at the time of auction shall be forfeited.

11. Rights reserved to the State Government:

The bidders and their representatives shall observe the highest standard of ethics during grant of the mining concession. Notwithstanding anything to the contrary contained herein, the Government may reject a bid, withdraw the mining concession, as the case may be, without being liable in any manner whatsoever to the bidder or to the successful bidder, as the case may be. If the Government determine that the bidder or the successful bidder, as the case may be, has, directly or indirectly or through an agent, engaged in any corrupt fraudulent practice, coercive practice, undesirable practice or restrictive practice in the bidding process or subsequent to allotment, in such an event, the Government shall be entitled to forfeit and appropriate the EMD or Performance Security, as the case may be, as damages, without prejudice to any other right or remedy that may be available to the Government under the auction notification and/ or otherwise. However, before taking such an action, opportunity to show cause shall be issued to the affected parties in order to comply with the principles of natural justice.

For any clarification regarding the auction process, the bidders may kindly contact numbers mentioned in **Annexure-4**.

Detailed information regarding e-auction can be downloaded from the e-procurement website www.eproc.punjab.gov.in or can be collected from the office of undersigned.


Executive Engineer/Pathankot,
Drainage-cum-Mining &
Geology Division, MRD,
Minlab, Pathankot.

-Sd-
Executive Engineer-cum-
District Mining Officer,
Pathankot.

Government of Punjab
Department of Mines & Geology

Auction Notice

Notice No 11/6A Dated 22/03/2023

WHEREAS the State of Punjab has formulated and approved the Punjab State Minor Mineral Policy, 2023 under the Punjab Minor Mineral Rules, 2013 [**the 2013 Rules**] formulated by the State Government under the Mines and Minerals (Development & Regulations) Act, 1957 [**the 1957 Act**].

WHEREAS, the present notice is being issued for allotment of contracts of commercial mining sites/cluster-X in district Pathankot mentioned in the attached **Annexure 1**. The Schedule is mentioned below:

SCHEDULE

| Activity | Date | Time |
|--|------------|---------------|
| Start date for Registration of Bidders and upload of documents/EMD payment | 22.03.2023 | 4.00 PM |
| Pre-Bid Meeting | 29.03.2023 | 11.00 AM |
| Last date for upload of Documents / EMD payment | 12.04.2023 | upto 12.00 PM |
| Technical Bid evaluation | 12.04.2023 | 2: 00 PM |
| Opening of Financial Bid | 19.04.2023 | 12.00 PM |

- **Place of Pre Bid meeting:**

Executive Engineer/Pathankot,
Drainage -Cum- Mining and Geology Division,
WRD, Punjab. @ Madhopur, 145024.

- **Punjab State Minor Mineral Policy, 2023**

All the terms and conditions of the Punjab State Minor Mineral Policy, 2023 (Annexure 2) shall be the binding instructions for this auction notice. Further, in addition to terms and conditions of the Policy 2023, following terms and conditions are mentioned below:

Additional Terms & Conditions for the Auction:

1. Submission of Bid/ Participation:

- a. Each bid shall be submitted online through e-procurement website www.eproc.punjab.gov.in of Punjab Govt.

- b. To participate in the e-auction, prospective bidders shall have to get themselves registered with the e-Procurement portal (<http://www.eproc.punjab.gov.in>) and obtain user ID and password. Class 3 Digital Signature Certificate is mandatory for participating in the e-auction process.

2. Fees, EMD, Undertaking, Documents:

- a. The prospective bidder shall deposit the application fee (non refundable) for participation in E-auction and EMD through a designated bank account which must be in his/her name (or company/firm) only. The bidder shall give the details of this designated bank account in his undertaking.
- b. Prospective bidder shall deposit the EMD on the e-procurement website through e-payment gateway as described in the **Annexure 1** for mining site(s)/cluster(s), he/she plans to bid for. In case, the EMD deposited is less than the prescribed value or if prospective bidder deposits EMD from the bank accounts other than his designated bank account, then his/her technical bid shall be rejected.
- c. Every bidder shall also deposit processing fees, as applicable, on the e-procurement website www.eproc.punjab.gov.in. This amount shall be non refundable.
- d. Prospective bidder shall upload the following documents:
- i. MS Excel undertaking (**Annexure 3**) shall be uploaded by prospective bidder on the e-procurement web site www.eproc.punjab.gov.in. This undertaking shall be downloaded from the e-procurement website only. If the undertaking is not uploaded as per requisite pro forma or giving incomplete information or upload the blank undertaking by any bidder, then his/her technical bid shall be rejected.
 - ii. An undertaking that he shall ensure the presence of Site Manager(s) and Software professional(s) for each cluster.
 - iii. Copies of Audited Final Accounts (Balance Sheet and Profit and Loss Account)/ Income tax returns for last three years to verify turnover, along with Statement of designated bank account duly signed by the bank
 - iv. Copy of PAN card
 - v. Copy of Aadhar Card
 - vi. Undertaking that Applicant/Firm is not defaulter in the payment of any dues of State Government/Govt. of India and he is not in legal dispute with the State Government as regards payment of any dues

- under the 2013 Rules or any previous mining contract and has not been convicted in any criminal offence by a competent court of law.
- vii. An undertaking that he has read and agrees with the terms of this E-auction notice and the conditions set out therein.
- e. On the date of verification of documents uploaded by the bidder, his eligibility to participate in the bidding process shall be ascertained. The ineligible/blacklisted agency/contractor/firm shall not be allowed to participate in the bidding process.
- f. The documents must be submitted by individual/proprietor, society, partnership firm and company as applicable to the entity. In the event of delay in submission of aforesaid documents or submission of incorrect documents the bidder shall be solely responsible. For delay in user ID activation, all bidders are advised to register well in advance to avoid last-minute delays. For more details regarding registration process kindly refer to registration guidelines on the e-procurement website www.eproc.punjab.gov.in.
- g. The prospective bidder may contact customer care of www.eproc.punjab.gov.in at telephone numbers **0120-4001002, 0120-4001005, 0120-6277787, 0172-2970263, 022-27560266** and **0172-2970284** for any technical queries related to participation and submission of the bids.

3. Process of Bidding:

- a. The E-auction for award of mining rights shall be conducted site wise/cluster for the mining areas there under, through **e-auction** process where every interested prospective bidder can bid.
- b. During E-auction if any bidder violates any rules, then he/she will not be allowed to participate in the e-auction and his EMD shall be forfeited. If Director decides that the violation is serious then he may prohibit the bidder to participate in e-auction for upto 3 years.
- c. The Director/mining reserves the rights to cancel any bid given by the bidder, to annul the bidding process and reject all or any of the bids at any time or to exclude any mining site(s)/cluster from the auction and this being in the realm of contract, there shall be no obligation to communicate such reasons to any bidder.
- d. Tenders of clusters shall be called by the Executive Engineer-cum-District Mining Officer, Pathankot on the e-procurement portal. However, in case a situation of draw of lots arises than the same shall be held at Head Office level under Director Mining. The time and place shall be intimated well in time to all the H1 bidders.

4. Pre-Bid Meeting:

- a. The Bidder or his official representative is invited to attend a pre-bid meeting which will take place at the address, venue, time and date as indicated above.
- b. The purpose of the meeting will be to clarify issues and to answer questions on any matter that may be raised at that stage.
- c. The bidder is requested to submit any questions in writing to reach the department not later than 3 days before the meeting.
- d. Minutes of the meeting, including the text of the questions raised (without identifying the source of enquiry) and the responses given will be uploaded on the e-procurement web site www.eproc.punjab.gov.in. Any modification of the auction notice, which may become necessary as a result of the pre-bid meeting shall be made by the department exclusively through the issue of an Addendum/Corrigendum pursuant to clause 5 and not through the minutes of the pre-bid meeting.
- e. Non-attendance of any bidder at the pre-bid meeting will not be a cause for disqualification of a bidder.

5. Amendment of Auction Notice

- a. Before the deadline for submission of bids, the department may modify the auction notice by issuing addenda/corrigenda.
- b. Any addendum/corrigendum thus issued shall be part of the auction notice and shall be uploaded on the e-procurement web site www.eproc.punjab.gov.in
- c. To give prospective bidders reasonable time in which to take an addendum/corrigendum into account in preparing their bids, the department may, at his discretion, extend as necessary the deadline for submission of bids.

6. Site Visit/Selection of Mining Areas:

- a. The prospective bidder at his own level and expenses can visit the mining areas (**Annexure 1**) to satisfy himself as to the feasibility of conducting mining operations in the areas located in the said mining site(s)/cluster and also satisfy himself regarding quantity of minor mineral to be extracted from the mining site(s) he plans to bid for.
- b. The department shall not be responsible in future for non-availability of material on the mining site(s)/cluster as per the auction notice, if the same is not brought into notice of the department by the bidder before submission of his/her bid.

- c. The successful bidder shall have to apply for transfer the Environmental Clearance (EC) EC at his/her name from the competent authority.
- d. The department will not be responsible for any reduction in Annual Concession Quantity by SEIAA or any other regulatory authority for any cluster. No relaxation will be given on account of Annual Concession Value due the said mentioned reason.

7. Provisional Acceptance, Award of Concession:

- a. The provisional acceptance shall be issued by the Government in the name of successful bidder. The successful bidder shall deposit @ 35% of annual concession value as first installment from his designated account within 2 banking days from the date of issue of provisional acceptance, through designated bank account by RTGS/NEFT in the account of Executive Engineer-cum-District Mining Officer, Pathankot as given in **Annexure 4**.
- b. If the successful bidder does not deposit the requisite amount within the stipulated time (within 2 banking days, upto 5.00 pm after issuance of provisional acceptance) then the EMD deposited by him will be forfeited and he will be prohibited to participate in the coming e-auction for next 3 years.
- c. In case, the successful bidder fails to deposit Security amount within 2 working days, up to 5.00 pm after issuance of provisional acceptance, the earnest money deposit shall be forfeited and he will be prohibited to participate in the coming E-auction for the next 3 years.
- d. The EMD of the unsuccessful bidder shall be refunded within 7 banking days of provisional acceptance of the bid. This amount shall be refunded to the designated accounts through which the bidder remitted the EMD.
- d. The concessionaire shall deposit Environment Performance Guarantee @ Rs.15,000/- per acre within 30 days from the date of execution of concession agreement with the Executive Engineer-cum-District Mining Officer, Pathankot in shape of FD/Cash/DD/Bank Guarantee having validity of 6 months over the concession period.
- e. In addition to the annual concession value, the concessionaire shall deposit the quarterly land owner compensation in the bank account of Central Government/State Government/Panchayat/Private landowners @ Rs. 50/- per tonne through cheque as per the extraction done. The same shall be informed to the Executive Engineer-cum-District Mining Officer, Pathankot while producing the evidence. In case of violation, the concession shall be cancelled as per the 2013 Rules (as amended) and the concessionaire shall be blacklisted for a period of three years.
- f. The concessionaire shall be bound to deposit T.D.S under Section 206-C(IC) of the Finance Act, 2004 (as amended). Every concessionaire shall be bound

to supply the Pan Number (for Income Tax) and GST Number (for GST) to the concerned District Mining Officer.

8. Award of Concession and Signing of Agreement –

- a. After completion of E-auction, the payment of 1st installment and security amount should be paid by the successful bidder only through this designated bank account and he/she will not be allowed to deposit any amount from any account other than his/her designated bank account. In case, if successful bidder deposits the said amount from the other account instead of his/her own account, the same shall be forfeited and the bid shall be cancelled.
- b. The bank account details of Executive Engineer-cum-District Mining Officer, Pathankot, in which 1st installment amount and security amount is to be deposited by successful bidder, is mentioned in **Annexure 4**.
- c. In case, the successful bidder fails to execute and register the concession agreement within 15 days from date of issuance of provisional acceptance, the provisional acceptance of the bidder shall be cancelled and his first installment and Security deposit shall be forfeited and the bidder shall be blacklisted for 3 years and the fresh auction of mining cluster shall be held.

9. Site regulatory measures:

- a. The successful bidder/contractor shall be bound to install boundary pillars for demarcation and fix the bench marks for regulation of depth of excavation at mining site(s) at his own expenses;
- b. The successful bidder/contractor can start the excavation from the mining site(s) only after the execution of concession agreement and obtaining all necessary statutory and non-statutory clearances and installing electronic weigh bridge. It shall be ensured by the concessionaire that the weighbridge installed at each mining site must be able to measure the full weight of all types/sizes of vehicles/carriers used for transporting excavated material from the mining site.
- c. The concessionaire shall put up notice board at the pit head of mining site(s) showing concession details like khasra Nos., quarry map, per annum quantity allowed, timing allowed for mining activity, concession period etc. and contact detail of Deputy Commissioner, Pathankot, Executive Engineer-cum-District Mining Officer, Pathankot, and concessionaire etc. so that any person can give complaint if any.
- d. The concessionaire shall allow the government employee near the weight machine so that he may check the register of measuring weight etc. by the concessionaire.

- e. The concessionaire shall send details of each measured vehicle electronically to the Department in prescribed form-T and the Department after verification of the said details issue slip electronically in prescribed form-T, which shall be downloaded by concessionaire and shall be used for transit of loaded minor sand mineral. The slips shall be issued only from the departmental web portal i.e. <https://minesandgeology.punjab.gov.in>.
- f. It shall be the responsibility of the concessionaire to level the pits, ditches, restore physical, chemical and biological quality disturbed by the mining to a level acceptable to all concerned simultaneously after carrying out excavation work as per conditions of mine closure plan so that there may not be any untoward incident. The concessionaire must leave the area in such a way that rehabilitation does not become a burden to the society after mining operation is over. It must also aim to create as self-sustained ecosystem.
- n. No excavation work of minor mineral shall be carried out at protected reservoir or any forest area.
- o. The present mode of excavation at each mining site of cluster permitted by SEIAA is already mentioned in **Annexure 1**. Further, the bidder at his own discretion may approach to SEIAA for granting permission to conduct semi mechanized mining operations in the Clusters where initially the permission has been granted manually. The Department shall facilitate such applications of successful bidders/contractors.
- p. The mining operation shall be undertaken in a scientific and systematic manner i.e. mining operation should be consistent with the approved mining plan and guidelines issued by State Environment Impact Assessment Authority.

10. Other mandatory conditions:

- a. The conditions mentioned in the environment Clearance shall be binding on the successful bidder/concessionaire.
- b. The prospective bidder/ Contractor shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981, Environment (Protection) Act, 1986, Punjab Land Security Act, 1900, Indian Forest Act, 1927, Wild Lives (Preservation) Act, 1972, Mines Act, 1952, Mines and Minerals (Regulation and Development) Act, 1957, Forest (Conservation) Act, 1980, Metalliferous Mines Regulation, 1961, Environment Clearance, Environment Management Plan, and Punjab Minor Mineral Rules, 2013 (as amended) as well as any conditions imposed by the environmental clearances.

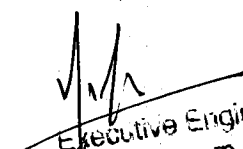
- c. The prospective bidder/ contractor shall also comply with the Punjab Minor Mineral Policy 2023, the terms of this auction notice as well as the Form L-1 form (as amended) statutory contract. In case any amendment is made in the 2013 Rules, or any other government rules, instructions, notification, circular are amended and/or issued, during the concession period, the same shall be binding on the contractor and shall be deemed to be part of this document and any contract executed with such contractor.
- d. In the event of violation of any of the above, the contract may be cancelled by giving show cause notice or without giving any such notice in case of any emergency by competent authority and the amount deposited by the bidder/ contractor at the time of auction shall be forfeited.

11. Rights reserved to the State Government:

The bidders and their representatives shall observe the highest standard of ethics during grant of the mining concession. Notwithstanding anything to the contrary contained herein, the Government may reject a bid, withdraw the mining concession, as the case may be, without being liable in any manner whatsoever to the bidder or to the successful bidder, as the case may be. If the Government determine that the bidder or the successful bidder, as the case may be, has, directly or indirectly or through an agent, engaged in any corrupt fraudulent practice, coercive practice, undesirable practice or restrictive practice in the bidding process or subsequent to allotment, in such an event, the Government shall be entitled to forfeit and appropriate the EMD or Performance Security, as the case may be, as damages, without prejudice to any other right or remedy that may be available to the Government under the auction notification and/ or otherwise. However, before taking such an action, opportunity to show cause shall be issued to the affected parties in order to comply with the principles of natural justice.

For any clarification regarding the auction process, the bidders may kindly contact numbers mentioned in **Annexure-4**.

Detailed information regarding e-auction can be downloaded from the e-procurement website www.eproc.punjab.gov.in or can be collected from the office of undersigned.


Executive Engineer/Pathankot,
Drainage-cum-Mining &
Geology Division, WRO,
Punjab.

-Sd-
Executive Engineer-cum-
District Mining Officer,
Pathankot.

Government of Punjab
Department of Mines & Geology

Auction Notice

Notice No 12/6A Dated 22/03/2023

WHEREAS the State of Punjab has formulated and approved the Punjab State Minor Mineral Policy, 2023 under the Punjab Minor Mineral Rules, 2013 [the 2013 Rules] formulated by the State Government under the Mines and Minerals (Development & Regulations) Act, 1957 [the 1957 Act].

WHEREAS, the present notice is being issued for allotment of contracts of commercial mining sites/cluster-XI in district Pathankot mentioned in the attached **Annexure 1**. The Schedule is mentioned below:

SCHEDULE

| Activity | Date | Time |
|--|------------|---------------|
| Start date for Registration of Bidders and upload of documents/EMD payment | 22.03.2023 | 4.00 PM |
| Pre-Bid Meeting | 29.03.2023 | 11.00 AM |
| Last date for upload of Documents / EMD payment | 12.04.2023 | upto 12.00 PM |
| Technical Bid evaluation | 12.04.2023 | 2: 00 PM |
| Opening of Financial Bid | 19.04.2023 | 12.00 PM |

- **Place of Pre Bid meeting:**

Executive Engineer/Pathankot,
Drainage -Cum- Mining and Geology Division,
WRD, Punjab. @ Madhopur, 145024.

- **Punjab State Minor Mineral Policy, 2023**

All the terms and conditions of the Punjab State Minor Mineral Policy, 2023 (Annexure 2) shall be the binding instructions for this auction notice. Further, in addition to terms and conditions of the Policy 2023, following terms and conditions are mentioned below:

Additional Terms & Conditions for the Auction:

1. Submission of Bid/ Participation:

- Each bid shall be submitted online through e-procurement website www.eproc.punjab.gov.in of Punjab Govt.

- b. To participate in the e-auction, prospective bidders shall have to get themselves registered with the e-Procurement portal (<http://www.eproc.punjab.gov.in>) and obtain user ID and password. Class 3 Digital Signature Certificate is mandatory for participating in the e-auction process.

2. Fees, EMD, Undertaking, Documents:

- a. The prospective bidder shall deposit the application fee (non refundable) for participation in E-auction and EMD through a designated bank account which must be in his/her name (or company/firm) only. The bidder shall give the details of this designated bank account in his undertaking.
- b. Prospective bidder shall deposit the EMD on the e-procurement website through e-payment gateway as described in the **Annexure 1** for mining site(s)/cluster(s), he/she plans to bid for. In case, the EMD deposited is less than the prescribed value or if prospective bidder deposits EMD from the bank accounts other than his designated bank account, then his/her technical bid shall be rejected.
- c. Every bidder shall also deposit processing fees, as applicable, on the e-procurement website www.eproc.punjab.gov.in. This amount shall be non refundable.
- d. Prospective bidder shall upload the following documents:
- i. MS Excel undertaking (**Annexure 3**) shall be uploaded by prospective bidder on the e-procurement web site www.eproc.punjab.gov.in. This undertaking shall be downloaded from the e-procurement website only. If the undertaking is not uploaded as per requisite pro forma or giving incomplete information or upload the blank undertaking by any bidder, then his/her technical bid shall be rejected.
 - ii. An undertaking that he shall ensure the presence of Site Manager(s) and Software professional(s) for each cluster.
 - iii. Copies of Audited Final Accounts (Balance Sheet and Profit and Loss Account)/ Income tax returns for last three years to verify turnover, along with Statement of designated bank account duly signed by the bank
 - iv. Copy of PAN card
 - v. Copy of Aadhar Card
 - vi. Undertaking that Applicant/Firm is not defaulter in the payment of any dues of State Government/Govt. of India and he is not in legal dispute with the State Government as regards payment of any dues

- under the 2013 Rules or any previous mining contract and has not been convicted in any criminal offence by a competent court of law.
- vii. An undertaking that he has read and agrees with the terms of this E-auction notice and the conditions set out therein.
- e. On the date of verification of documents uploaded by the bidder, his eligibility to participate in the bidding process shall be ascertained. The ineligible/blacklisted agency/contractor/firm shall not be allowed to participate in the bidding process.
- f. The documents must be submitted by individual/proprietor, society, partnership firm and company as applicable to the entity. In the event of delay in submission of aforesaid documents or submission of incorrect documents the bidder shall be solely responsible. For delay in user ID activation, all bidders are advised to register well in advance to avoid last-minute delays. For more details regarding registration process kindly refer to registration guidelines on the e-procurement website www.eproc.punjab.gov.in.
- g. The prospective bidder may contact customer care of www.eproc.punjab.gov.in at telephone numbers **0120-4001002, 0120-4001005, 0120-6277787, 0172-2970263, 022-27560266** and **0172-2970284** for any technical queries related to participation and submission of the bids.

3. Process of Bidding:

- a. The E-auction for award of mining rights shall be conducted site wise/cluster for the mining areas there under, through **e-auction** process where every interested prospective bidder can bid.
- b. During E-auction if any bidder violates any rules, then he/she will not be allowed to participate in the e-auction and his EMD shall be forfeited. If Director decides that the violation is serious then he may prohibit the bidder to participate in e-auction for upto 3 years.
- c. The Director/mining reserves the rights to cancel any bid given by the bidder, to annul the bidding process and reject all or any of the bids at any time or to exclude any mining site(s)/cluster from the auction and this being in the realm of contract, there shall be no obligation to communicate such reasons to any bidder.
- d. Tenders of clusters shall be called by the Executive Engineer-cum-District Mining Officer, Pathankot on the e-procurement portal. However, in case a situation of draw of lots arises than the same shall be held at Head Office level under Director Mining. The time and place shall be intimated well in time to all the H1 bidders.

4. Pre-Bid Meeting:

- a. The Bidder or his official representative is invited to attend a pre-bid meeting which will take place at the address, venue, time and date as indicated above.
- b. The purpose of the meeting will be to clarify issues and to answer questions on any matter that may be raised at that stage.
- c. The bidder is requested to submit any questions in writing to reach the department not later than 3 days before the meeting.
- d. Minutes of the meeting, including the text of the questions raised (without identifying the source of enquiry) and the responses given will be uploaded on the e-procurement web site www.eproc.punjab.gov.in. Any modification of the auction notice, which may become necessary as a result of the pre-bid meeting shall be made by the department exclusively through the issue of an Addendum/Corrigendum pursuant to clause 5 and not through the minutes of the pre-bid meeting.
- e. Non-attendance of any bidder at the pre-bid meeting will not be a cause for disqualification of a bidder.

5. Amendment of Auction Notice

- a. Before the deadline for submission of bids, the department may modify the auction notice by issuing addenda/corrigenda.
- b. Any addendum/corrigendum thus issued shall be part of the auction notice and shall be uploaded on the e-procurement web site www.eproc.punjab.gov.in
- c. To give prospective bidders reasonable time in which to take an addendum/corrigendum into account in preparing their bids, the department may, at his discretion, extend as necessary the deadline for submission of bids.

6. Site Visit/Selection of Mining Areas:

- a. The prospective bidder at his own level and expenses can visit the mining areas (**Annexure 1**) to satisfy himself as to the feasibility of conducting mining operations in the areas located in the said mining site(s)/cluster and also satisfy himself regarding quantity of minor mineral to be extracted from the mining site(s) he plans to bid for.
- b. The department shall not be responsible in future for non-availability of material on the mining site(s)/cluster as per the auction notice, if the same is not brought into notice of the department by the bidder before submission of his/her bid.

- c. The successful bidder shall have to apply for transfer the Environmental Clearance (EC) EC at his/her name from the competent authority.
- d. The department will not be responsible for any reduction in Annual Concession Quantity by SEIAA or any other regulatory authority for any cluster. No relaxation will be given on account of Annual Concession Value due the said mentioned reason.

7. Provisional Acceptance, Award of Concession:

- a. The provisional acceptance shall be issued by the Government in the name of successful bidder. The successful bidder shall deposit @ 35% of annual concession value as first installment from his designated account within 2 banking days from the date of issue of provisional acceptance, through designated bank account by RTGS/NEFT in the account of Executive Engineer-cum-District Mining Officer, Pathankot as given in **Annexure 4**.
- b. If the successful bidder does not deposit the requisite amount within the stipulated time (within 2 banking days, upto 5.00 pm after issuance of provisional acceptance) then the EMD deposited by him will be forfeited and he will be prohibited to participate in the coming e-auction for next 3 years.
- c. In case, the successful bidder fails to deposit Security amount within 2 working days, up to 5.00 pm after issuance of provisional acceptance, the earnest money deposit shall be forfeited and he will be prohibited to participate in the coming E-auction for the next 3 years.
- d. The EMD of the unsuccessful bidder shall be refunded within 7 banking days of provisional acceptance of the bid. This amount shall be refunded to the designated accounts through which the bidder remitted the EMD.
- d. The concessionaire shall deposit Environment Performance Guarantee @ Rs.15,000/- per acre within 30 days from the date of execution of concession agreement with the Executive Engineer-cum-District Mining Officer, Pathankot in shape of FD/Cash/DD/Bank Guarantee having validity of 6 months over the concession period.
- e. In addition to the annual concession value, the concessionaire shall deposit the quarterly land owner compensation in the bank account of Central Government/State Government/Panchayat/Private landowners @ Rs. 50/- per tonne through cheque as per the extraction done. The same shall be informed to the Executive Engineer-cum-District Mining Officer, Pathankot while producing the evidence. In case of violation, the concession shall be cancelled as per the 2013 Rules (as amended) and the concessionaire shall be blacklisted for a period of three years.
- f. The concessionaire shall be bound to deposit T.D.S under Section 206-C(IC) of the Finance Act, 2004 (as amended). Every concessionaire shall be bound

to supply the Pan Number (for Income Tax) and GST Number (for GST) to the concerned District Mining Officer.

8. Award of Concession and Signing of Agreement –

- a. After completion of E-auction, the payment of 1st installment and security amount should be paid by the successful bidder only through this designated bank account and he/she will not be allowed to deposit any amount from any account other than his/her designated bank account. In case, if successful bidder deposits the said amount from the other account instead of his/her own account, the same shall be forfeited and the bid shall be cancelled.
- b. The bank account details of Executive Engineer-cum-District Mining Officer, Pathankot, in which 1st installment amount and security amount is to be deposited by successful bidder, is mentioned in **Annexure 4**.
- c. In case, the successful bidder fails to execute and register the concession agreement within 15 days from date of issuance of provisional acceptance, the provisional acceptance of the bidder shall be cancelled and his first installment and Security deposit shall be forfeited and the bidder shall be blacklisted for 3 years and the fresh auction of mining cluster shall be held.

9. Site regulatory measures:

- a. The successful bidder/contractor shall be bound to install boundary pillars for demarcation and fix the bench marks for regulation of depth of excavation at mining site(s) at his own expenses;
- b. The successful bidder/contractor can start the excavation from the mining site(s) only after the execution of concession agreement and obtaining all necessary statutory and non-statutory clearances and installing electronic weigh bridge. It shall be ensured by the concessionaire that the weighbridge installed at each mining site must be able to measure the full weight of all types/sizes of vehicles/carriers used for transporting excavated material from the mining site.
- c. The concessionaire shall put up notice board at the pit head of mining site(s) showing concession details like khasra Nos., quarry map, per annum quantity allowed, timing allowed for mining activity, concession period etc. and contact detail of Deputy Commissioner, Pathankot, Executive Engineer-cum-District Mining Officer, Pathankot, and concessionaire etc. so that any person can give complaint if any.
- d. The concessionaire shall allow the government employee near the weight machine so that he may check the register of measuring weight etc. by the concessionaire.

- e. The concessionaire shall send details of each measured vehicle electronically to the Department in prescribed form-T and the Department after verification of the said details issue slip electronically in prescribed form-T, which shall be downloaded by concessionaire and shall be used for transit of loaded minor sand mineral. The slips shall be issued only from the departmental web portal i.e. <https://minesandgeology.punjab.gov.in>.
- f. It shall be the responsibility of the concessionaire to level the pits, ditches, restore physical, chemical and biological quality disturbed by the mining to a level acceptable to all concerned simultaneously after carrying out excavation work as per conditions of mine closure plan so that there may not be any untoward incident. The concessionaire must leave the area in such a way that rehabilitation does not become a burden to the society after mining operation is over. It must also aim to create as self-sustained ecosystem.
- n. No excavation work of minor mineral shall be carried out at protected reservoir or any forest area.
- o. The present mode of excavation at each mining site of cluster permitted by SEIAA is already mentioned in **Annexure 1**. Further, the bidder at his own discretion may approach to SEIAA for granting permission to conduct semi mechanized mining operations in the Clusters where initially the permission has been granted manually. The Department shall facilitate such applications of successful bidders/contractors.
- p. The mining operation shall be undertaken in a scientific and systematic manner i.e. mining operation should be consistent with the approved mining plan and guidelines issued by State Environment Impact Assessment Authority.

10. Other mandatory conditions:

- a. The conditions mentioned in the environment Clearance shall be binding on the successful bidder/concessionaire.
- b. The prospective bidder/ Contractor shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981, Environment (Protection) Act, 1986, Punjab Land Security Act, 1900, Indian Forest Act, 1927, Wild Lives (Preservation) Act, 1972, Mines Act, 1952, Mines and Minerals (Regulation and Development) Act, 1957, Forest (Conservation) Act, 1980, Metalliferous Mines Regulation, 1961, Environment Clearance, Environment Management Plan, and Punjab Minor Mineral Rules, 2013 (as amended) as well as any conditions imposed by the environmental clearances.

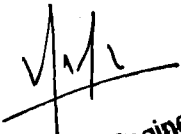
- c. The prospective bidder/ contractor shall also comply with the Punjab Minor Mineral Policy 2023, the terms of this auction notice as well as the Form L-1 form (as amended) statutory contract. In case any amendment is made in the 2013 Rules, or any other government rules, instructions, notification, circular are amended and/or issued, during the concession period, the same shall be binding on the contractor and shall be deemed to be part of this document and any contract executed with such contractor.
- d. In the event of violation of any of the above, the contract may be cancelled by giving show cause notice or without giving any such notice in case of any emergency by competent authority and the amount deposited by the bidder/ contractor at the time of auction shall be forfeited.

11. Rights reserved to the State Government:

The bidders and their representatives shall observe the highest standard of ethics during grant of the mining concession. Notwithstanding anything to the contrary contained herein, the Government may reject a bid, withdraw the mining concession, as the case may be, without being liable in any manner whatsoever to the bidder or to the successful bidder, as the case may be. If the Government determine that the bidder or the successful bidder, as the case may be, has, directly or indirectly or through an agent, engaged in any corrupt fraudulent practice, coercive practice, undesirable practice or restrictive practice in the bidding process or subsequent to allotment, in such an event, the Government shall be entitled to forfeit and appropriate the EMD or Performance Security, as the case may be, as damages, without prejudice to any other right or remedy that may be available to the Government under the auction notification and/ or otherwise. However, before taking such an action, opportunity to show cause shall be issued to the affected parties in order to comply with the principles of natural justice.

For any clarification regarding the auction process, the bidders may kindly contact numbers mentioned in **Annexure-4**.

Detailed information regarding e-auction can be downloaded from the e-procurement website www.eproc.punjab.gov.in or can be collected from the office of undersigned.


Executive Engineer/Pathankot,
Drainage-cum-Mining &
Geology Division, WRD,
Punjab, Pathankot.

-Sd-
Executive Engineer-cum-
District Mining Officer,
Pathankot.

Government of Punjab
Department of Mines & Geology

Auction Notice

Notice No 13/6A Dated 22/03/2023

WHEREAS the State of Punjab has formulated and approved the Punjab State Minor Mineral Policy, 2023 under the Punjab Minor Mineral Rules, 2013 [**the 2013 Rules**] formulated by the State Government under the Mines and Minerals (Development & Regulations) Act, 1957 [**the 1957 Act**].

WHEREAS, the present notice is being issued for allotment of contracts of commercial mining sites/cluster-XII in district Pathankot mentioned in the attached **Annexure 1**. The Schedule is mentioned below:

SCHEDULE

| Activity | Date | Time |
|--|------------|---------------|
| Start date for Registration of Bidders and upload of documents/EMD payment | 22.03.2023 | 4.00 PM |
| Pre-Bid Meeting | 29.03.2023 | 11.00 AM |
| Last date for upload of Documents / EMD payment | 12.04.2023 | upto 12.00 PM |
| Technical Bid evaluation | 12.04.2023 | 2: 00 PM |
| Opening of Financial Bid | 19.04.2023 | 12.00 PM |

- **Place of Pre Bid meeting:**

Executive Engineer/Pathankot,
Drainage -Cum- Mining and Geology Division,
WRD, Punjab. @ Madhopur, 145024.

- **Punjab State Minor Mineral Policy, 2023**

All the terms and conditions of the Punjab State Minor Mineral Policy, 2023 (Annexure 2) shall be the binding instructions for this auction notice. Further, in addition to terms and conditions of the Policy 2023, following terms and conditions are mentioned below:

Additional Terms & Conditions for the Auction:

1. Submission of Bid/ Participation:

- a. Each bid shall be submitted online through e-procurement website www.eproc.punjab.gov.in of Punjab Govt.

- b. To participate in the e-auction, prospective bidders shall have to get themselves registered with the e-Procurement portal (<http://www.eproc.punjab.gov.in>) and obtain user ID and password. Class 3 Digital Signature Certificate is mandatory for participating in the e-auction process.

2. Fees, EMD, Undertaking, Documents:

- a. The prospective bidder shall deposit the application fee (non refundable) for participation in E-auction and EMD through a designated bank account which must be in his/her name (or company/firm) only. The bidder shall give the details of this designated bank account in his undertaking.
- b. Prospective bidder shall deposit the EMD on the e-procurement website through e-payment gateway as described in the **Annexure 1** for mining site(s)/cluster(s), he/she plans to bid for. In case, the EMD deposited is less than the prescribed value or if prospective bidder deposits EMD from the bank accounts other than his designated bank account, then his/her technical bid shall be rejected.
- c. Every bidder shall also deposit processing fees, as applicable, on the e-procurement website www.eproc.punjab.gov.in. This amount shall be non refundable.
- d. Prospective bidder shall upload the following documents:
- i. MS Excel undertaking (**Annexure 3**) shall be uploaded by prospective bidder on the e-procurement web site www.eproc.punjab.gov.in. This undertaking shall be downloaded from the e-procurement website only. If the undertaking is not uploaded as per requisite pro forma or giving incomplete information or upload the blank undertaking by any bidder, then his/her technical bid shall be rejected.
 - ii. An undertaking that he shall ensure the presence of Site Manager(s) and Software professional(s) for each cluster.
 - iii. Copies of Audited Final Accounts (Balance Sheet and Profit and Loss Account)/ Income tax returns for last three years to verify turnover, along with Statement of designated bank account duly signed by the bank
 - iv. Copy of PAN card
 - v. Copy of Aadhar Card
 - vi. Undertaking that Applicant/Firm is not defaulter in the payment of any dues of State Government/Govt. of India and he is not in legal dispute with the State Government as regards payment of any dues

- under the 2013 Rules or any previous mining contract and has not been convicted in any criminal offence by a competent court of law.
- vii. An undertaking that he has read and agrees with the terms of this E-auction notice and the conditions set out therein.
- e. On the date of verification of documents uploaded by the bidder, his eligibility to participate in the bidding process shall be ascertained. The ineligible/blacklisted agency/contractor/firm shall not be allowed to participate in the bidding process.
 - f. The documents must be submitted by individual/proprietor, society, partnership firm and company as applicable to the entity. In the event of delay in submission of aforesaid documents or submission of incorrect documents the bidder shall be solely responsible. For delay in user ID activation, all bidders are advised to register well in advance to avoid last-minute delays. For more details regarding registration process kindly refer to registration guidelines on the e-procurement website www.eproc.punjab.gov.in.
 - g. The prospective bidder may contact customer care of www.eproc.punjab.gov.in at telephone numbers **0120-4001002, 0120-4001005, 0120-6277787, 0172-2970263, 022-27560266** and **0172-2970284** for any technical queries related to participation and submission of the bids.

3. Process of Bidding:

- a. The E-auction for award of mining rights shall be conducted site wise/cluster for the mining areas there under, through **e-auction** process where every interested prospective bidder can bid.
- b. During E-auction if any bidder violates any rules, then he/she will not be allowed to participate in the e-auction and his EMD shall be forfeited. If Director decides that the violation is serious then he may prohibit the bidder to participate in e-auction for upto 3 years.
- c. The Director/mining reserves the rights to cancel any bid given by the bidder, to annul the bidding process and reject all or any of the bids at any time or to exclude any mining site(s)/cluster from the auction and this being in the realm of contract, there shall be no obligation to communicate such reasons to any bidder.
- d. Tenders of clusters shall be called by the Executive Engineer-cum-District Mining Officer, Pathankot on the e-procurement portal. However, in case a situation of draw of lots arises than the same shall be held at Head Office level under Director Mining. The time and place shall be intimated well in time to all the H1 bidders.

4. Pre-Bid Meeting:

- a. The Bidder or his official representative is invited to attend a pre-bid meeting which will take place at the address, venue, time and date as indicated above.
- b. The purpose of the meeting will be to clarify issues and to answer questions on any matter that may be raised at that stage.
- c. The bidder is requested to submit any questions in writing to reach the department not later than 3 days before the meeting.
- d. Minutes of the meeting, including the text of the questions raised (without identifying the source of enquiry) and the responses given will be uploaded on the e-procurement web site www.eproc.punjab.gov.in. Any modification of the auction notice, which may become necessary as a result of the pre-bid meeting shall be made by the department exclusively through the issue of an Addendum/Corrigendum pursuant to clause 5 and not through the minutes of the pre-bid meeting.
- e. Non-attendance of any bidder at the pre-bid meeting will not be a cause for disqualification of a bidder.

5. Amendment of Auction Notice

- a. Before the deadline for submission of bids, the department may modify the auction notice by issuing addenda/corrigenda.
- b. Any addendum/corrigendum thus issued shall be part of the auction notice and shall be uploaded on the e-procurement web site www.eproc.punjab.gov.in
- c. To give prospective bidders reasonable time in which to take an addendum/corrigendum into account in preparing their bids, the department may, at his discretion, extend as necessary the deadline for submission of bids.

6. Site Visit/Selection of Mining Areas:

- a. The prospective bidder at his own level and expenses can visit the mining areas (**Annexure 1**) to satisfy himself as to the feasibility of conducting mining operations in the areas located in the said mining site(s)/cluster and also satisfy himself regarding quantity of minor mineral to be extracted from the mining site(s) he plans to bid for.
- b. The department shall not be responsible in future for non-availability of material on the mining site(s)/cluster as per the auction notice, if the same is not brought into notice of the department by the bidder before submission of his/her bid.

- c. The successful bidder shall have to apply for transfer the Environmental Clearance (EC) EC at his/her name from the competent authority.
- d. The department will not be responsible for any reduction in Annual Concession Quantity by SEIAA or any other regulatory authority for any cluster. No relaxation will be given on account of Annual Concession Value due the said mentioned reason.

7. Provisional Acceptance, Award of Concession:

- a. The provisional acceptance shall be issued by the Government in the name of successful bidder. The successful bidder shall deposit @ 35% of annual concession value as first installment from his designated account within 2 banking days from the date of issue of provisional acceptance, through designated bank account by RTGS/NEFT in the account of Executive Engineer-cum-District Mining Officer, Pathankot as given in **Annexure 4**.
- b. If the successful bidder does not deposit the requisite amount within the stipulated time (within 2 banking days, upto 5.00 pm after issuance of provisional acceptance) then the EMD deposited by him will be forfeited and he will be prohibited to participate in the coming e-auction for next 3 years.
- c. In case, the successful bidder fails to deposit Security amount within 2 working days, up to 5.00 pm after issuance of provisional acceptance, the earnest money deposit shall be forfeited and he will be prohibited to participate in the coming E-auction for the next 3 years.
- d. The EMD of the unsuccessful bidder shall be refunded within 7 banking days of provisional acceptance of the bid. This amount shall be refunded to the designated accounts through which the bidder remitted the EMD.
- d. The concessionaire shall deposit Environment Performance Guarantee @ Rs.15,000/- per acre within 30 days from the date of execution of concession agreement with the Executive Engineer-cum-District Mining Officer, Pathankot in shape of FD/Cash/DD/Bank Guarantee having validity of 6 months over the concession period.
- e. In addition to the annual concession value, the concessionaire shall deposit the quarterly land owner compensation in the bank account of Central Government/State Government/Panchayat/Private landowners @ Rs. 50/- per tonne through cheque as per the extraction done. The same shall be informed to the Executive Engineer-cum-District Mining Officer, Pathankot while producing the evidence. In case of violation, the concession shall be cancelled as per the 2013 Rules (as amended) and the concessionaire shall be blacklisted for a period of three years.
- f. The concessionaire shall be bound to deposit T.D.S under Section 206-C(IC) of the Finance Act, 2004 (as amended). Every concessionaire shall be bound

to supply the Pan Number (for Income Tax) and GST Number (for GST) to the concerned District Mining Officer.

8. Award of Concession and Signing of Agreement –

- a. After completion of E-auction, the payment of 1st installment and security amount should be paid by the successful bidder only through this designated bank account and he/she will not be allowed to deposit any amount from any account other than his/her designated bank account. In case, if successful bidder deposits the said amount from the other account instead of his/her own account, the same shall be forfeited and the bid shall be cancelled.
- b. The bank account details of Executive Engineer-cum-District Mining Officer, Pathankot, in which 1st installment amount and security amount is to be deposited by successful bidder, is mentioned in **Annexure 4**.
- c. In case, the successful bidder fails to execute and register the concession agreement within 15 days from date of issuance of provisional acceptance, the provisional acceptance of the bidder shall be cancelled and his first installment and Security deposit shall be forfeited and the bidder shall be blacklisted for 3 years and the fresh auction of mining cluster shall be held.

9. Site regulatory measures:

- a. The successful bidder/contractor shall be bound to install boundary pillars for demarcation and fix the bench marks for regulation of depth of excavation at mining site(s) at his own expenses;
- b. The successful bidder/contractor can start the excavation from the mining site(s) only after the execution of concession agreement and obtaining all necessary statutory and non-statutory clearances and installing electronic weigh bridge. It shall be ensured by the concessionaire that the weighbridge installed at each mining site must be able to measure the full weight of all types/sizes of vehicles/carriers used for transporting excavated material from the mining site.
- c. The concessionaire shall put up notice board at the pit head of mining site(s) showing concession details like khasra Nos., quarry map, per annum quantity allowed, timing allowed for mining activity, concession period etc. and contact detail of Deputy Commissioner, Pathankot, Executive Engineer-cum-District Mining Officer, Pathankot, and concessionaire etc. so that any person can give complaint if any.
- d. The concessionaire shall allow the government employee near the weight machine so that he may check the register of measuring weight etc. by the concessionaire.

- e. The concessionaire shall send details of each measured vehicle electronically to the Department in prescribed form-T and the Department after verification of the said details issue slip electronically in prescribed form-T, which shall be downloaded by concessionaire and shall be used for transit of loaded minor sand mineral. The slips shall be issued only from the departmental web portal i.e. <https://minesandgeology.punjab.gov.in>.
- f. It shall be the responsibility of the concessionaire to level the pits, ditches, restore physical, chemical and biological quality disturbed by the mining to a level acceptable to all concerned simultaneously after carrying out excavation work as per conditions of mine closure plan so that there may not be any untoward incident. The concessionaire must leave the area in such a way that rehabilitation does not become a burden to the society after mining operation is over. It must also aim to create as self-sustained ecosystem.
- n. No excavation work of minor mineral shall be carried out at protected reservoir or any forest area.
- o. The present mode of excavation at each mining site of cluster permitted by SEIAA is already mentioned in **Annexure 1**. Further, the bidder at his own discretion may approach to SEIAA for granting permission to conduct semi mechanized mining operations in the Clusters where initially the permission has been granted manually. The Department shall facilitate such applications of successful bidders/contractors.
- p. The mining operation shall be undertaken in a scientific and systematic manner i.e. mining operation should be consistent with the approved mining plan and guidelines issued by State Environment Impact Assessment Authority.

10. Other mandatory conditions:

- a. The conditions mentioned in the environment Clearance shall be binding on the successful bidder/concessionaire.
- b. The prospective bidder/ Contractor shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981, Environment (Protection) Act, 1986, Punjab Land Security Act, 1900, Indian Forest Act, 1927, Wild Lives (Preservation) Act, 1972, Mines Act, 1952, Mines and Minerals (Regulation and Development) Act, 1957, Forest (Conservation) Act, 1980, Metalliferous Mines Regulation, 1961, Environment Clearance, Environment Management Plan, and Punjab Minor Mineral Rules, 2013 (as amended) as well as any conditions imposed by the environmental clearances.

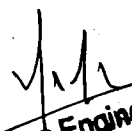
- c. The prospective bidder/ contractor shall also comply with the Punjab Minor Mineral Policy 2023, the terms of this auction notice as well as the Form L-1 form (as amended) statutory contract. In case any amendment is made in the 2013 Rules, or any other government rules, instructions, notification, circular are amended and/or issued, during the concession period, the same shall be binding on the contractor and shall be deemed to be part of this document and any contract executed with such contractor.
- d. In the event of violation of any of the above, the contract may be cancelled by giving show cause notice or without giving any such notice in case of any emergency by competent authority and the amount deposited by the bidder/ contractor at the time of auction shall be forfeited.

11. Rights reserved to the State Government:

The bidders and their representatives shall observe the highest standard of ethics during grant of the mining concession. Notwithstanding anything to the contrary contained herein, the Government may reject a bid, withdraw the mining concession, as the case may be, without being liable in any manner whatsoever to the bidder or to the successful bidder, as the case may be. If the Government determine that the bidder or the successful bidder, as the case may be, has, directly or indirectly or through an agent, engaged in any corrupt fraudulent practice, coercive practice, undesirable practice or restrictive practice in the bidding process or subsequent to allotment, in such an event, the Government shall be entitled to forfeit and appropriate the EMD or Performance Security, as the case may be, as damages, without prejudice to any other right or remedy that may be available to the Government under the auction notification and/ or otherwise. However, before taking such an action, opportunity to show cause shall be issued to the affected parties in order to comply with the principles of natural justice.

For any clarification regarding the auction process, the bidders may kindly contact numbers mentioned in **Annexure-4**.

Detailed information regarding e-auction can be downloaded from the e-procurement website www.eproc.punjab.gov.in or can be collected from the office of undersigned.


Executive Engineer/Pathankot,
Drainage-cum-Mining &
Geology Division, MRO,
Punjab, Pathankot.

-Sd-
Executive Engineer-cum-
District Mining Officer,
Pathankot.

Government of Punjab
Department of Mines & Geology

Auction Notice

Notice No 14/6A Dated 13/04/2023

WHEREAS the State of Punjab has formulated and approved the Punjab State Minor Mineral Policy, 2023 under the Punjab Minor Mineral Rules, 2013 [the 2013 Rules] formulated by the State Government under the Mines and Minerals (Development & Regulations) Act, 1957 [the 1957 Act].

WHEREAS, the present notice is being issued for allotment of contracts of commercial mining sites/cluster-XXII in district Pathankot mentioned in the attached **Annexure 1**. The Schedule is mentioned below:

SCHEDULE

| Activity | Date | Time |
|--|------------|----------|
| Start date for Registration of Bidders and upload of documents/EMD payment | 13-04-2023 | 05:00 PM |
| Pre-Bid Meeting | 20-04-2023 | 11:00 AM |
| Last date for upload of Documents / EMD payment | 04-05-2023 | 12:00 PM |
| Technical Bid evaluation | 04-05-2023 | 4:00 PM |
| Opening of Financial Bid | 11-05-2023 | 12:00 PM |

- **Place of Pre Bid meeting:**

Executive Engineer/Pathankot,
Drainage -Cum- Mining and Geology Division,
WRD, Punjab. @ Madhopur,145024.

- **Punjab State Minor Mineral Policy, 2023**

All the terms and conditions of the Punjab State Minor Mineral Policy, 2023 (Annexure 2) shall be the binding instructions for this auction notice. Further, in addition to terms and conditions of the Policy 2023, following terms and conditions are mentioned below:

Additional Terms & Conditions for the Auction:

1. Submission of Bid/ Participation:

- a. Each bid shall be submitted online through e-procurement website www.eproc.punjab.gov.in of Punjab Govt.

- b. To participate in the e-auction, prospective bidders shall have to get themselves registered with the e-Procurement portal (<http://www.eproc.punjab.gov.in>) and obtain user ID and password. Class 3 Digital Signature Certificate is mandatory for participating in the e-auction process.

2. Fees, EMD, Undertaking, Documents:

- a. The prospective bidder shall deposit the application fee (non refundable) for participation in E-auction and EMD through a designated bank account which must be in his/her name (or company/firm) only. The bidder shall give the details of this designated bank account in his undertaking.
- b. Prospective bidder shall deposit the EMD on the e-procurement website through e-payment gateway as described in the **Annexure 1** for mining site(s)/cluster(s), he/she plans to bid for. In case, the EMD deposited is less than the prescribed value or if prospective bidder deposits EMD from the bank accounts other than his designated bank account, then his/her technical bid shall be rejected.
- c. Every bidder shall also deposit processing fees, as applicable, on the e-procurement website www.eproc.punjab.gov.in. This amount shall be nonrefundable.
- d. Prospective bidder shall upload the following documents:
- i. MS Excel undertaking (**Annexure 3**) shall be uploaded by prospective bidder on the e-procurement web site www.eproc.punjab.gov.in. This undertaking shall be downloaded from the e-procurement website only. If the undertaking is not uploaded as per requisite pro forma or giving incomplete information or upload the blank undertaking by any bidder, then his/her technical bid shall be rejected.
 - ii. An undertaking that he shall ensure the presence of Site Manager(s) and Software professional(s) for each cluster.
 - iii. Copies of Audited Final Accounts (Balance Sheet and Profit and Loss Account)/ Income tax returns for last three years to verify turnover, along with Statement of designated bank account duly signed by the bank
 - iv. Copy of PAN card
 - v. Copy of Aadhar Card
 - vi. Undertaking that Applicant/Firm is not defaulter in the payment of any dues of State Government/Govt. of India and he is not in legal dispute with the State Government as regards payment of any dues

under the 2013 Rules or any previous mining contract and has not been convicted in any criminal offence by a competent court of law.

- vii. An undertaking that he has read and agrees with the terms of this E-auction notice and the conditions set out therein.
- e. On the date of verification of documents uploaded by the bidder, his eligibility to participate in the bidding process shall be ascertained. The ineligible/blacklisted agency/contractor/firm shall not be allowed to participate in the bidding process.
- f. The documents must be submitted by individual/proprietor, society, partnership firm and company as applicable to the entity. In the event of delay in submission of aforesaid documents or submission of incorrect documents the bidder shall be solely responsible. For delay in user ID activation, all bidders are advised to register well in advance to avoid last-minute delays. For more details regarding registration process kindly refer to registration guidelines on the e-procurement website www.eproc.punjab.gov.in.
- g. The prospective bidder may contact customer care of www.eproc.punjab.gov.in at telephone numbers **0120-4001002, 0120-4001005, 0120-6277787, 0172-2970263, 022-27560266** and **0172-2970284** for any technical queries related to participation and submission of the bids.

3. Process of Bidding:

- a. The E-auction for award of mining rights shall be conducted site wise/cluster for the mining areas there under, through **e-auction** process where every interested prospective bidder can bid.
- b. During E-auction if any bidder violates any rules, then he/she will not be allowed to participate in the e-auction and his EMD shall be forfeited. If Director decides that the violation is serious then he may prohibit the bidder to participate in e-auction for upto 3 years.
- c. The Director/mining reserves the rights to cancel any bid given by the bidder, to annul the bidding process and reject all or any of the bids at any time or to exclude any mining site(s)/cluster from the auction and this being in the realm of contract, there shall be no obligation to communicate such reasons to any bidder.
- d. Tenders of clusters shall be called by the Executive Engineer-cum-District Mining Officer, Pathankot on the e-procurement portal. However, in case a situation of draw of lots arises than the same shall be held at Head Office level under Director Mining. The time and place shall be intimated well in time to all the H1 bidders.

4. **Pre-Bid Meeting:**
- a. The Bidder or his official representative is invited to attend a pre-bid meeting which will take place at the address, venue, time and date as indicated above.
 - b. The purpose of the meeting will be to clarify issues and to answer questions on any matter that may be raised at that stage.
 - c. The bidder is requested to submit any questions in writing to reach the department not later than 3 days before the meeting.
 - d. Minutes of the meeting, including the text of the questions raised (without identifying the source of enquiry) and the responses given will be uploaded on the e-procurement web site www.eproc.punjab.gov.in. Any modification of the auction notice, which may become necessary as a result of the pre-bid meetings shall be made by the department exclusively through the issue of an Addendum/Corrigendum pursuant to clause 5 and not through the minutes of the pre-bid meeting.
 - e. Non-attendance of any bidder at the pre-bid meeting will not be a cause for disqualification of a bidder.
5. **Amendment of Auction Notice**
- a. Before the deadline for submission of bids, the department may modify the auction notice by issuing addenda/corrigenda.
 - b. Any addendum/corrigendum thus issued shall be part of the auction notice and shall be uploaded on the e-procurement web site www.eproc.punjab.gov.in
 - c. To give prospective bidders reasonable time in which to take an addendum/corrigendum into account in preparing their bids, the department may, at his discretion, extend as necessary the deadline for submission of bids.
6. **Site Visit/Selection of Mining Areas:**
- a. The prospective bidder at his own level and expenses can visit the mining areas (**Annexure 1**) to satisfy himself as to the feasibility of conducting mining operations in the areas located in the said mining site(s)/cluster and also satisfy himself regarding quantity of minor mineral to be extracted from the mining site(s) he plans to bid for.
 - b. The department shall not be responsible in future for non-availability of material on the mining site(s)/cluster as per the auction notice, if the same is not brought into notice of the department by the bidder before submission of his/her bid.

- c. The successful bidder shall have to apply for transfer the Environmental Clearance (EC) EC at his/her name from the competent authority.
- d. The department will not be responsible for any reduction in Annual Concession Quantity by SEIAA or any other regulatory authority for any cluster. No relaxation will be given on account of Annual Concession Value due the said mentioned reason.

7. Provisional Acceptance, Award of Concession:

- a. The provisional acceptance shall be issued by the Government in the name of successful bidder. The successful bidder shall deposit @ 35% of annual concession value as first installment from his designated account within 2 banking days from the date of issue of provisional acceptance, through designated bank account by RTGS/NEFT in the account of Executive Engineer-cum-District Mining Officer, Pathankotas given in **Annexure 4**.
- b. If the successful bidder does not deposit the requisite amount within the stipulated time (within 2 banking days, upto 5.00 pm after issuance of provisional acceptance) then the EMD deposited by him will be forfeited and he will be prohibited to participate in the coming e-auction for next 3 years.
- c. In case, the successful bidder fails to deposit Security amount within 2 working days, up to 5.00 pm after issuance of provisional acceptance, the earnest money deposit shall be forfeited and he will be prohibited to participate in the coming E-auction for the next 3 years.
- d. The EMD of the unsuccessful bidder shall be refunded within 7 banking days of provisional acceptance of the bid. This amount shall be refunded to the designated accounts through which the bidder remitted the EMD.
- d. The concessionaire shall deposit Environment Performance Guarantee @ Rs.15,000/- per acre within 30 days from the date of execution of concession agreement with the Executive Engineer-cum-District Mining Officer, Pathankot in shape of FD/Cash/DD/BankGuarantee having validity of 6 months over the concession period.
- e. In addition to the annual concession value, the concessionaire shall deposit the quarterly land owner compensation in the bank account of Central Government/State Government/Panchayat/Private landowners @ Rs. 50/- per tonne through cheque as per the extraction done. The same shall be informed to the Executive Engineer-cum-District Mining Officer, Pathankotwhile producing the evidence. In case of violation, the concession shall be cancelled as per the 2013 Rules (as amended) and the concessionaire shall be blacklisted for a period of three years.

- f. The concessionaire shall be bound to deposit T.D.S under Section 206-C(IC) of the Finance Act, 2004 (as amended). Every concessionaire shall be bound to supply the Pan Number (for Income Tax) and GST Number (for GST) to the concerned District Mining Officer.

8. Award of Concession and Signing of Agreement –

- a. After completion of E-auction, the payment of 1st installment and security amount should be paid by the successful bidder only through this designated bank account and he/she will not be allowed to deposit any amount from any account other than his/her designated bank account. In case, if successful bidder deposits the said amount from the other account instead of his/her own account, the same shall be forfeited and the bid shall be cancelled.
- b. The bank account details of Executive Engineer-cum-District Mining Officer, Pathankot, in which 1st installment amount and security amount is to be deposited by successful bidder, is mentioned in **Annexure 4**.
- c. In case, the successful bidder fails to execute and register the concession agreement within 15 days from date of issuance of provisional acceptance, the provisional acceptance of the bidder shall be cancelled and his first installment and Security deposit shall be forfeited and the bidder shall be blacklisted for 3 years and the fresh auction of mining cluster shall be held.

9. Site regulatory measures:

- a. The successful bidder/contractor shall be bound to install boundary pillars for demarcation and fix the bench marks for regulation of depth of excavation at mining site(s) at his own expenses;
- b. The successful bidder/contractor can start the excavation from the mining site(s) only after the execution of concession agreement and obtaining all necessary statutory and non-statutory clearances and installing electronic weigh bridge. It shall be ensured by the concessionaire that the weighbridge installed at each mining site must be able to measure the full weight of all types/sizes of vehicles/carriers used for transporting excavated material from the mining site.
- c. The concessionaire shall put up notice board at the pit head of mining site(s) showing concession details like khasra Nos., quarry map, per annum quantity allowed, timing allowed for mining activity, concession period etc. and contact detail of Deputy Commissioner, Pathankot, Executive Engineer-cum-District Mining Officer, Pathankot, and concessionaire etc. so that any person can give complaint if any.

- d. The concessionaire shall allow the government employee near the weight machine so that he may check the register of measuring weight etc. by the concessionaire.
- e. The concessionaire shall send details of each measured vehicle electronically to the Department in prescribed form-T and the Department after verification of the said details issue slip electronically in prescribed form-T, which shall be downloaded by concessionaire and shall be used for transit of loaded minor sand mineral. The slips shall be issued only from the departmental web portal i.e. <https://minesandgeology.punjab.gov.in>.
- f. It shall be the responsibility of the concessionaire to level the pits, ditches, restore physical, chemical and biological quality disturbed by the mining to a level acceptable to all concerned simultaneously after carrying out excavation work as per conditions of mine closure plan so that there may not be any untoward incident. The concessionaire must leave the area in such a way that rehabilitation does not become a burden to the society after mining operation is over. It must also aim to create as self-sustained ecosystem.
- n. No excavation work of minor mineral shall be carried out at protected reservoir or any forest area.
- o. The present mode of excavation at each mining site of cluster permitted by SEIAA is already mentioned in **Annexure 1**. Further, the bidder at his own discretion may approach to SEIAA for granting permission to conduct semi mechanized mining operations in the Clusters where initially the permission has been granted manually. The Department shall facilitate such applications of successful bidders/contractors.
- p. The mining operation shall be undertaken in a scientific and systematic manner i.e. mining operation should be consistent with the approved mining plan and guidelines issued by State Environment Impact Assessment Authority.

10. Other mandatory conditions:

- a. The conditions mentioned in the environment Clearance shall be binding on the successful bidder/concessionaire.
- b. The prospective bidder/ Contractor shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981, Environment (Protection) Act, 1986, Punjab Land Security Act, 1900, Indian Forest Act, 1927, Wild Lives (Preservation) Act, 1972, Mines Act, 1952, Mines and Minerals (Regulation and Development) Act, 1957, Forest (Conservation) Act, 1980,

- Metalliferous Mines Regulation, 1961, Environment Clearance, Environment Management Plan, and Punjab Minor Mineral Rules, 2013 (as amended) as well as any conditions imposed by the environmental clearances.
- c. The prospective bidder/ contractor shall also comply with the Punjab Minor Mineral Policy 2023, the terms of this auction notice as well as the Form L-1 form (as amended) statutory contract. In case any amendment is made in the 2013 Rules, or any other government rules, instructions, notification, circular are amended and/or issued, during the concession period, the same shall be binding on the contractor and shall be deemed to be part of this document and any contract executed with such contractor.
 - d. In the event of violation of any of the above, the contract may be cancelled by giving show cause notice or without giving any such notice in case of any emergency by competent authority and the amount deposited by the bidder/ contractor at the time of auction shall be forfeited.

11. Rights reserved to the State Government:

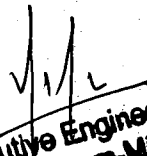
The bidders and their representatives shall observe the highest standard of ethics during grant of the mining concession. Notwithstanding anything to the contrary contained herein, the Government may reject a bid, withdraw the mining concession, as the case may be, without being liable in any manner whatsoever to the bidder or to the successful bidder, as the case may be. If the Government determine that the bidder or the successful bidder, as the case may be, has, directly or indirectly or through an agent, engaged in any corrupt fraudulent practice, coercive practice, undesirable practice or restrictive practice in the bidding process or subsequent to allotment, in such an event, the Government shall be entitled to forfeit and appropriate the EMD or Performance Security, as the case may be, as damages, without prejudice to any other right or remedy that may be available to the Government under the auction notification and/ or otherwise. However, before taking such an action, opportunity to show cause shall be issued to the affected parties in order to comply with the principles of natural justice.

For any clarification regarding the auction process, the bidders may kindly contact numbers mentioned in **Annexure-4**.

Detailed information regarding e-auction can be downloaded from the e-procurement website www.eproc.punjab.gov.in or can be collected from the office of undersigned.

-Sd-

Executive Engineer-cum-
District Mining Officer,
Pathankot.


Executive Engineer/Pathankot,
Drainage-cum-Mining &
Geology Division, WRD,
Punjab, Pathankot.



File No.:
Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority (SEIAA),
PUNJAB)



Dated 12/04/2024

To,

Sh. Kanwar Rahul Pathania
M/s MVD Cementation and Construction Pvt. Ltd.
Village Thapkour, P.O Bhadroya, Tehsil Nurpur, District Kangra, Himachal Pradesh
mvdcementation.ec@gmail.com

Subject: Grant of Transfer of EC to the project under the provision of the EIA Notification 2006 and as amended thereof regarding.

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/PB/MIN/466466/2024 dated 18/03/2024 for grant of transfer of EC to the project under the provision of para 11 of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

| | |
|---|--|
| (i) EC Identification No. | EC24B0107PB5750949T |
| (ii) File No. | |
| (iii) Clearance Type | Transfer of EC |
| (iv) Category | B1 |
| (v) Schedule No./ Project Activity | 1(a) Mining of minerals Proposed sand mining project on the Ravi River Bed located at village- Shahpurgopi and Gol Tehsil & District- Pathankot, State Punjab |
| (vii) Name of Project | Village Shahpurgopi and Gol, Tehsil & District- Pathankot, Punjab |
| (viii) Location of Project (District, State) | SEIAA |
| (ix) Issuing Authority | 04/04/2024 |
| (x) EC Date | MVD CEMENTATION AND CONSTRUCTION PRIVATE LIMITED, Village Thapkour, P.O. Bhadroya, Teh. Nurpur, District Kangra, Village Thapkour, 18,2,176403 |
| (xi) Details of Transferee | Executive Engineer Drainage-cum-DMO, Mining & Geology Division, Madhopur, District Pathankot, Punjab |
| (xii) Details of Transferor | Executive Engineer Drainage- |

cum-DMO, Mining & Geology Division,
Madhopur, District Pathankot, Punjab

3. As decided by the SEIAA in its 286th meeting held on 27.03.2024, Environmental Clearance granted to Executive Engineer- Drainage –cum-Mining & Geology, Pathankot Division, Punjab vide EC ID No. EC24B0107PB5528994N dated 15.03.2024 for carrying out mining of Minor Minerals (Sand) @ 16,77,356 TPA (including 64,234 MT already extracted) in an area of 36.84 Ha in the river bed of River Ravi located at 48432 MT over a period of three years) in an area of 3.43 Ha in the revenue estate of Village Shahpurgopi and Gol, Tehsil & District- Pathankot, Punjab in the name of M/s MVD Cementation and Construction Pvt. Ltd. The Environmental Clearance will be valid for a period of 30 years from the date of issuance of original Environmental Clearance or till the validity of contract period with the Mining Department, whichever is earlier, subject to the same terms and conditions as mentioned in the original EC along with special condition as per additional conditions mentioned below.

This letter must remain appended with the original Environmental Clearance granted vide EC ID No. EC24B0107PB5528994N dated 15.03.2024.

- 4) This issues with the approval of Competent Authority.

4.

Copy To

1. The Secretary to Govt. of India, Ministry of Environment and Forest, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi.
2. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD -cum-office complex, East Arjun Nagar, New Delhi.
3. The Chairman, Punjab Pollution Control Board, Vatavaran Bhawan, Nabha Road, Patiala.
4. The Deputy Commissioner, Pathankot.
5. The Deputy Director General (C), Ministry of Environment, Forests & Climate Change, Northern Regional Office, Bays No. 24-25, Sector- 31-A, Chandigarh.
6. The Chief Conservator of Forests (North), Ministry of Environment and Forest, Regional Office, Bays No.24-25, Sector-31-A, Chandigarh.
7. Monitoring Cell, Ministry of Environment, Forests & Climate Change, Indira Paryavaran Bhavan, Jorbagh Road, New Delhi – 110003.
8. The Director of Industries Commerce, Punjab Udyog Bhawan, 18- Himalaya Marg, Chandigarh.
9. The Executive Engineer-cum-Mining Officer, Pathankot.
10. The Joint Director, Ministry of Environment & Forests, Northern Regional Office, Bays No. 24-25, Sector- 31(A), Chandigarh. The detail of the applicant is as under:

- a) Name of the applicant : Sh. Kanwar Rahul Pathania, Partner
- b) Phone no. : 9717137943
- c) E-mail id : mvdcementation.ec@gmail.com

Additional EC Conditions

- i) The Project Proponent shall deposit funds amounting to Rs 18.42 Lakhs towards the capital cost & Rs 6.14 Lakhs/annum (for 3 years) towards the recurring cost for Plantation of 1,842 saplings and Rs 25.16 Lakhs for additional environmental activities towards the capital cost (total Rs 43.16 Lakhs capital cost) as stipulated in the Environmental Clearance issued vide EC ID no. EC24B0107PB5528994N dated 15.03.2024, prior to commencing mining operations and further amounts of Rs 6.14 Lakhs annually on 01.04.2025, 01.04.2026 and 01.04.2027 for maintenance of plantations in the Greening Punjab Mission budget head of the Forest Department through DFO Pathankot as under:

Demand No. 32- Forestry and Wildlife

| | |
|----------------|---|
| Major Head | 0406-Forestry and Wildlife |
| Sub Major Head | 01- Forestry |
| Minor Head | 102- Receipts from Social and Farm Forestry |
| Sub Head | 03- Green Punjab Mission |
| Detailed Head | 01-Green Punjab Mission Fees |

- ii) Upon expiry of the Mining Contract, or in case the same is cancelled / revoked by the Mining Department, the EC will revert back to the Executive Engineer Drainage-cum-DMO, Mining & Geology Division, Madhopur, District Pathankot, Punjab.
- iii) No sand mining be allowed in the river basin sites during the monsoon season as defined by the Meteorological department.
- iv) Riverbed mining may be carried out in dry stretches of sand aggradations through semi-mechanized methods in rivers with bank-to-bank width of river more than 100 meter.
- v) In case of perennial streams and creeks, only manual method should be undertaken.
- vi) In River flood plain mining a buffer of 3 meter to be left from the River bank for mining.
- vii) Mining shall be done in layers of 1 meter depth to avoid ponding effect and after first layer is excavated, the process will be repeated for the next layers.
- viii) To maintain safety and stability of Riverbanks i.e. 3 meter or 10% of the width of the River whichever is more will be left intact as no mining zone.

YML
 Executive Engineer/Pathankot,
 Drainage-cum-Mining &
 Geology Division, WRD,
 Punjab, Pathankot.

Signature Not Verified

Digitally Signed by: Harjeet Singh Sandhu
 PCS
 Member Secretary, SE/IAA

Date: 15/04/2024



File No.: 2024/EC/T/200
Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority(SEIAA),
PUNJAB)



Dated 02/08/2024



To,

Sh. GURINDER SINGH BHATTI
M/s Gurinder Singh Bhatti,
Ground Floor, 15-16, City Square Building, Jalandhar, Punjab
gurindersingh12013@gmail.com

Subject: Grant of Transfer of EC to the project under the provision of the EIA Notification 2006 and as amended thereof regarding.

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/PB/MIN/490578/2024 dated 31/07/2024 for grant of transfer of EC to the project under the provision of para 11 of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

| | |
|--|--|
| (i) EC Identification No. | EC24B0107PB5333728T |
| (ii) File No. | 2024/EC/T/200 |
| (iii) Clearance Type | Transfer of EC |
| (iv) Category | B1 |
| (v) Schedule No./ Project Activity | 1(a) Mining of minerals |
| (vii) Name of Project | Sand Mining Project- Maira Kalan |
| (viii) Location of Project (District, State) | Village Maira kalan, Tehsil & Distt. Pathankot, Punjab |
| (ix) Issuing Authority | SEIAA |
| (x) EC Date | 02/08/2024 |
| (xi) Details of Transferee | M/s GURINDER SINGH BHATTI, Ground Floor,15-16, City Square Building, Near Kesar Petrol Pump, Jalandhar, Punjab |
| (xii) Details of Transferor | Executive Engineer-cum-District Mining Officer, Department of Water Resource, Pathankot |

3) As decided by the SEIAA in its 306th meeting held on 01.08.2024, the Environmental Clearance granted to Executive Engineer-cum-District Mining Officer, Pathankot, Department of Water Resource , Pathankot, Punjab vide EC ID No.

EC24B0107PB5240373N dated 31.07.2024 for carrying out mining of minor minerals from site namely "Maira Kalan" from the River Bed of river Ravi located at Village Maira Kalan, Tehsil & Distt. Pathankot, Punjab in an area of 11.12 Ha (mineable area- 9.55 Ha) for quantity 2,66,574 MT is transferred in the name of M/s Gurinder Singh Bhatti, Ground Floor, 15-16, City Square Building, Jalandhar, Punjab. The Environmental Clearance will be valid for a period of 30 years from the date of issuance of original Environmental Clearance or till the validity of contract period with the Mining Department, whichever is earlier, subject to the same terms and conditions as mentioned in the original EC along with **special condition** as under:

i) The Project Proponent shall deposit annual recurring amount of 1.85 Lakhs on 30.09.2024, 30.09.2025 and 30.09.2026 each in the Greening Punjab Mission budget head of the Forest Department through DFO, Pathankot as under:

| | |
|----------------|---|
| Demand No. | 32- Forestry and Wildlife |
| Major Head | 0406-Forestry and Wildlife |
| Sub Major Head | 01- Forestry |
| Minor Head | 102- Receipts from Social and Farm Forestry |
| Sub Head | 03- Green Punjab Mission |
| Detailed Head | 01-Green Punjab Mission Fees |

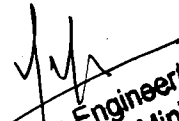
ii) Upon expiry of the Mining Contract, or in case the same is cancelled / revoked by the Mining Department, the EC will revert back to the Environmental Clearance granted to Executive Engineer-cum-District Mining Officer, Pathankot, Department of Water Resource, Punjab.

4) This letter must remain appended with the original Environmental Clearance granted vide EC ID No. EC24B0107PB5240373N dated 31.07.2024.

Copy To

1. The Secretary to Govt. of India, Ministry of Environment and Forest, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi.
2. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD -cum-office complex, East Arjun Nagar, New Delhi.
3. The Chairman, Punjab Pollution Control Board, Vatavaran Bhawan, Nabha Road, Patiala.
4. The Deputy Commissioner, Pathankot.
5. The Deputy Director General (C), Ministry of Environment, Forests & Climate Change, Northern Regional Office, Bays No. 24-25, Sector- 31-A, Chandigarh.
6. The Chief Conservator of Forests (North), Ministry of Environment and Forest, Regional Office, Bays No.24-25, Sector-31-A, Chandigarh.
7. Monitoring Cell, Ministry of Environment, Forests & Climate Change, Indira Paryavaran Bhavan, Jorbagh Road, New Delhi-110003.
8. The Executive Engineer-cum-Mining Officer, Pathankot.
9. The Joint Director, Ministry of Environment & Forests, Northern Regional Office, Bays No. 24-25, Sector- 31(A), Chandigarh. The detail of the applicant is as under:

- a) Name of the applicant : Sh. Gurinder Bhatti, Proprietor
- b) Phone no. : 9717137943
- c) E-mail id : gurindersingh12013@gmail.com


Executive Engineer/Pathankot,
Drainage-cum-Mining &
Geology Division, WRD,
Punjab, Pathankot.

Signature Not Verified

Digitally Signed by : Harjeet Singh Sandhu
PCS
Member Secretary, SEIAA

Date: 02/08/2024



सत्यमेव जयते

File No.: 2024/EC/T/199

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority(SEIAA),
PUNJAB)

68



Dated 02/08/2024

To,

Sh. MANPREET SINGH
M/s Navyug Company
H.no. 84, Basant Vihar, Dugri Road, Ludhiana-141001
navyug.boont@outlook.com

Subject: Grant of Transfer of EC to the project under the provision of the EIA Notification 2006 and as amended thereof regarding.

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/PB/MIN/490561/2024 dated 31/07/2024 for grant of transfer of EC to the project under the provision of para 11 of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

| | |
|--|--|
| (i) EC Identification No. | EC24B0107PB5291926T |
| (ii) File No. | 2024/EC/T/199 |
| (iii) Clearance Type | Transfer of EC |
| (iv) Category | B1 |
| (v) Schedule No./ Project Activity | 1(a) Mining of minerals |
| (vii) Name of Project | Sand Mining Project-Kharkhara |
| (viii) Location of Project (District, State) | Village Kharkhara, Tehsil & Distt. Pathankot, Punjab |
| (ix) Issuing Authority | SEIAA |
| (x) EC Date | 02/08/2024 |
| (xi) Details of Transferee | M/s Navyug Company, H. No 84, Basan Vihar, Dugri Road, Ludhiana |
| (xii) Details of Transferor | Executive Engineer-cum-District Mining Officer, Department of Water Resource, Pathankot |

3) As decided by the SEIAA in its 306th meeting held on 01.08.2024, the Environmental Clearance granted to Executive Engineer-cum-District Mining Officer, Pathankot, Department of Water Resource Madhopur, Pathankot, Punjab vide EC ID No. EC24B0107PB5811665N dated 31.07.2024 for carrying out mining of minor minerals (sand) from CMS site

namely "Kharkhara" with production capacity of 8,36,338 MT in an area of 36.30 Ha (mineable area- 29.67 Ha) in the river bed of River Ravi, located in the revenue estate of Village Kharkhara, Tehsil & Distt. Pathankot, Punjab is transferred in the name of M/s Navyug Company, H.No. 84, Dugri Road, Ludhiana. The Environmental Clearance will be valid for a period of 30 years from the date of issuance of original Environmental Clearance or till the validity of contract period with the Mining Department, whichever is earlier, subject to the same terms and conditions as mentioned in the original EC along with **special condition** as under:

i) The Project Proponent shall deposit annual recurring amount of Rs 6.05 Lakhs on 01.04.2025, 01.04.2026 and 01.04.2027 each in the Greening Punjab Mission budget head of the Forest Department through DFO, Pathankot as under:

| | |
|----------------|---|
| Demand No. | 32- Forestry and Wildlife |
| Major Head | 0406-Forestry and Wildlife |
| Sub Major Head | 01- Forestry |
| Minor Head | 102- Receipts from Social and Farm Forestry |
| Sub Head | 03- Green Punjab Mission |
| Detailed Head | 01-Green Punjab Mission Fees |

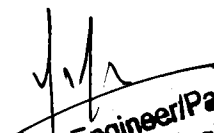
ii) Upon expiry of the Mining Contract, or in case the same is cancelled / revoked by the Mining Department, the EC will revert back to the Environmental Clearance granted to Executive Engineer-cum-District Mining Officer, Pathankot, Department of Water Resource, Madhopur, Pathankot, Punjab.

4) This letter must remain appended with the original Environmental Clearance granted vide EC ID No. EC24B0107PB5811665N dated 31.07.2024.

Copy To

1. The Secretary to Govt. of India, Ministry of Environment and Forest, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi.
2. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD -cum-office complex, East Arjun Nagar, New Delhi.
3. The Chairman, Punjab Pollution Control Board, Vatavaran Bhawan, Nabha Road, Patiala.
4. The Deputy Commissioner, Pathankot.
5. The Deputy Director General (C), Ministry of Environment, Forests & Climate Change, Northern Regional Office, Bays No. 24-25, Sector- 31-A, Chandigarh.
6. The Chief Conservator of Forests (North), Ministry of Environment and Forest, Regional Office, Bays No.24-25, Sector-31-A, Chandigarh.
7. Monitoring Cell, Ministry of Environment, Forests & Climate Change, Indira Paryavaran Bhavan, Jorbagh Road, New Delhi-110003.
8. The Executive Engineer-cum-Mining Officer, Pathankot.
9. The Joint Director, Ministry of Environment & Forests, Northern Regional Office, Bays No. 24-25, Sector- 31(A), Chandigarh. The detail of the applicant is as under:

- a) Name of the applicant : Sh. Manpreet Singh, Proprietor
- b) Phone no. : 9717137943
- c) E-mail id : navyug.boont@outlook.com


 Executive Engineer/Pathankot,
 Drainage-cum-Mining &
 Geology Division, WRD,
 Punjab, Pathankot.

Signature Not Verified

Digitally Signed by: Harjeet Singh Sandhu
 PCS
 Member Secretary, SE/IAA

Date: 02/08/2024



सत्यमेव जयते

File No.: 2024/EC/T/198
Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority(SEIAA),
PUNJAB)



Dated 02/08/2024



To,

Sh. SUDHIR KUMAR,
M/s Kissan Petroleum (K.S.K),
Village Peer Baksh Chouhan, Jalabad West, Fazilka, Punjab-152024
kissanpetroleum55@gmail.com

Subject: Grant of Transfer of EC to the project under the provision of the EIA Notification 2006 and as amended thereof regarding.

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/PB/MIN/490550/2024 dated 31/07/2024 for grant of transfer of EC to the project under the provision of para 11 of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

| | |
|--|--|
| (i) EC Identification No. | EC24B0107PB5490677T |
| (ii) File No. | 2024/EC/T/198 |
| (iii) Clearance Type | Transfer of EC |
| (iv) Category | B1 |
| (v) Schedule No./ Project Activity | 1(a) Mining of minerals |
| (vii) Name of Project | Sand Mining Project- Chak Hari Rai |
| (viii) Location of Project (District, State) | Village Chak Hari Rai, Tehsil & Distt. Pathankot, Punjab |
| (ix) Issuing Authority | SEIAA |
| (x) EC Date | 02/08/2024 |
| (xi) Details of Transferee | M/s Kissan Petroleum (K.S.K) Village Peer Baksh Chouhan, Jalalabad West, Fazilka, Punjab |
| (xii) Details of Transferor | Executive Engineer-cum-District Mining Officer, Department of Water Resource, Pathankot |

3) As decided by the SEIAA in its 306th meeting held on 01.08.2024, the Environmental Clearance granted to Executive Engineer-cum-District Mining Officer, Pathankot, Drainage cum-Mining and Geology, WRD, Department of Water Resource Madhopur, Pathankot, Punjab vide EC ID No. EC24B0107PB5995865N dated 31.07.2024 for carrying out

mining of minor minerals (sand) from CMS site namely "Chak Hari Rai" with production capacity of 6,17,317 MT in an area of 23.80 Ha area (mineable area-21.90 Ha) in the river bed of River Ravi, located in the revenue estate of Village Chak Hari Rai, Tehsil & Distt. Pathankot, Punjab is transferred in the name of M/s Kissan Petroleum (K.S.K), Village Peer Baksh Chouhan; Jalalabad West, Fazilka, Punjab. The Environmental Clearance will be valid for a period of 30 years from the date of issuance of original Environmental Clearance or till the validity of contract period with the Mining Department, whichever is earlier, subject to the same terms and conditions as mentioned in the original EC along with **special condition** as under:

i) The Project Proponent shall deposit annual recurring amount of Rs 4 Lakhs on 01.04.2025, 01.04.2026 and 01.04.2027 each in the Greening Punjab Mission budget head of the Forest Department through DFO, Pathankot as under:

| | |
|----------------|---|
| Demand No. | 32- Forestry and Wildlife |
| Major Head | 0406-Forestry and Wildlife |
| Sub Major Head | 01- Forestry |
| Minor Head | 102- Receipts from Social and Farm Forestry |
| Sub Head | 03- Green Punjab Mission |
| Detailed Head | 01-Green Punjab Mission Fees |

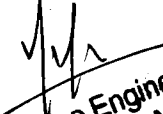
ii) Upon expiry of the Mining Contract, or in case the same is cancelled / revoked by the Mining Department, the EC will revert back to the Executive Engineer-cum-District Mining Officer, Pathankot, Drainage cum-Mining and Geology, WRD, Department of Water Resource Madhopur, Pathankot, Punjab.

4) This letter must remain appended with the original Environmental Clearance granted vide EC ID No. EC24B0107PB5995865N dated 31.07.2024.

Copy To

1. The Secretary to Govt. of India, Ministry of Environment and Forest, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi.
2. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD -cum-office complex, East Arjun Nagar, New Delhi.
3. The Chairman, Punjab Pollution Control Board, Vatavaran Bhawan, Nabha Road, Patiala.
4. The Deputy Commissioner, Pathankot.
5. The Deputy Director General (C), Ministry of Environment, Forests & Climate Change, Northern Regional Office, Bays No. 24-25, Sector- 31-A, Chandigarh.
6. The Chief Conservator of Forests (North), Ministry of Environment and Forest, Regional Office, Bays No.24-25, Sector-31-A, Chandigarh.
7. Monitoring Cell, Ministry of Environment, Forests & Climate Change, Indira Paryavaran Bhavan, Jorbagh Road, New Delhi-110003.
8. The Executive Engineer-cum-Mining Officer, Pathankot.
9. The Joint Director, Ministry of Environment & Forests, Northern Regional Office, Bays No. 24-25, Sector- 31(A), Chandigarh. The detail of the applicant is as under:

- a) Name of the applicant : Sh. Sudhir Kumar, Proprietor
- b) Phone no. : 8054700668, 9717137943
- c) E-mail id : kissanpetroleum55@gmail.com


Executive Engineer/Pathankot,
Drainage-cum-Mining &
Geology Division, WRD,
Punjab, Pathankot.

Signature Not Verified

Digitally Signed by: Harjeet Singh Sandhu
PCS
Member Secretary, SE/IAA

Date: 02/08/2024

GOVERNMENT OF PUNJAB
DEPARTMENT OF MINES & GEOLOGY

ORDER

NO: E-528419/WR-PROJ/2/2023-PJ6/193 DATE: 15th JULY, 2024

1. The Hon'ble National Green tribunal (NGT), vide orders dated 10.12.2020 in the matter of OA no. 57 of 2020, has directed the State of Punjab to limit the number of Crusher Units as per carrying capacity of legitimate source of raw material. The operative part of the said orders is as below:-

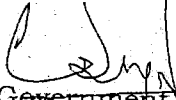
"We thus find it necessary to direct the State of Punjab to take remedial action of suitably limiting the number of stone crushers as per carrying capacity of legitimate source of raw material and taking stringent action taken against the stone crushers not having accountable sources of raw materials for stone crushing. A suitable mechanism for the purpose may be evolved by the Chief Secretary, Punjab within one month from today and remedial action taken expeditiously, preferably within three months thereafter"

2. Various steps have been taken, from time to time, to implement the directions of NGT
3. Now a comprehensive review of the various orders passed by the Department of Mines & Geology for ensuring compliance of the orders of NGT has been undertaken. Thereafter, the following issues were framed-
 - a. The spatial distribution of quantity of River Bed Material (RBM) in the State.
 - b. The spatial distribution of Crusher Units in the State
 - c. The possible linkage of a Crusher Unit to a source of RBM in its vicinity. For determining this data a reasonable assumption is being made of the viable distance for sourcing of RBM by any Crusher Unit. Thereafter possible linkages shall be ascertained by determining the source(s) of RBM within a circular spread, equal, in radius to such a viable distance, around such a Crusher Unit/ Crusher Unit Cluster.
 - d. Areas where the source of RBM stands fully "exploited" i.e. the total quantity of RBM in such a source is less than the total annual RBM required by the Crusher Unit(s) linked to it
 - e. Assumption of the running time of a Crusher Unit.
 - f. A ban on establishment of Crusher Units in areas identified in para (d) above.
 - g. The period of review of the data / calculations and consequent periodic lifting of restrictions, if any.
4. After due consideration to the above issues it is hereby ordered that-
 - a. In future only those Crusher Units shall be registered by the Director, Mines & Geology which, as per Punjab Crusher Policy 2023, have obtained *Consent to Establish* from the Punjab Pollution Control Board after due verification of legal source of material.

- b. In case of New Crusher Units, whose *Consent to Establish* was issued by the Punjab Pollution Control Board before June 15, 2024 without any such verification of legal source of material, the Director, Mines & Geology shall verify the legal source before registering the New Crusher Unit for the first time.
- c. The criteria for verification of the legal source of material for New Crusher Units shall be as under:
- i. Commercial Mining Sites (CMS), within a 20 KM or 25 KM radius from the New Crusher Unit shall be considered.
 - ii. Director, Mines & Geology shall link the Crusher Unit /Crusher Unit Clusters (within which the Crusher Unit is proposed to be established) with operational CMS sites within a radius of 20 KM / 25 KM from such a Unit/Cluster for determining the availability of material for the New Crusher Unit. At least one of these two calculations should be favourable for the new Crusher Unit for its Registration.
 - iii. There shall be a ban on Registration of Crusher Units in Areas where the source of RBM stands fully "exploited" i.e. the total quantity of RBM in such a source is less than the total annual RBM required by the Crusher Unit(s) linked to it (assuming that each Crusher Unit runs at 75% capacity for 300 days in a year).
 - iv. The list of CMS sites which have surplus material shall be prepared every year in the month of February. List of CMS sites having surplus material for year 2024-25 is attached as Annexure-A.
 - v. Additionally, operational de-silting sites and sites containing stacked material from de-silting operations within the district/neighbouring District(s) shall also be taken into account for verifying the legal source, provided that RBM from such sites is available for sale by the Department of Water Resources or by a person authorised by it. The list of such operational de-silting sites, is attached as Annexure-B.
 - vi. For Crusher Units established within Punjab but situated near its borders with the States of Haryana / Himachal Pradesh and the Union Territory (U.T.) of Jammu & Kashmir, a report from these States/ U.T., confirming that surplus RBM is available for sale from a legal mining site within a radius of 25-kilometer from the Crusher Unit, shall suffice to verify the legal source. After receiving the report from these states, the details of such Mining sites in Annexure C shall be published.
- d. A registered Crusher Unit shall also be permitted to source raw materials from any other legitimate source, and in all such cases the concerned District Mining Officers shall verify the legitimate source while checking the monthly returns filled by Crusher Units. In case of any discrepancy, action shall be immediately taken as per Punjab Crusher Policy 2023 (as amended) and PMMR, 2013.
- e. The attached Annexures (A, B and C) shall be reviewed every year in the month of February & updated accordingly.
- f. The Department of Mines & Geology shall normally conduct a bi-annual review of this Order to resolve any issues that are faced in the implementation of this Order. However, the Director, Mines &

Geology may, where the situation so warrants, recommend an earlier review for reasons to be recorded in writing.

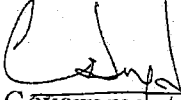
5. All words / expressions in this Order shall have the same meaning as provided in the *PUNJAB CRUSHER POLICY 2023*.
6. In the event of any lack of clarity / conflict in any part of the Order, the clarification issued by the Director, Mines & Geology shall be final.
7. These Orders shall come into force with immediate effect.


Secretary, Government of Punjab
Department of Mines & Geology

Endst No: E-526419/WR-PROS/12/2023-856/193/1-5 Date: 15-07-2024

A Copy is forwarded to-

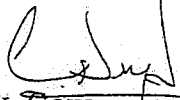
1. Chairman, PPCB with a request to issue necessary instructions to concerned officers to get the legal source of raw material verified from the Department of Mines & Geology Department before issuing *Consent to Establish* to new Crusher Units.
2. Director, Mines and Geology to ensure compliance of these orders.
3. Chief Engineer, Mining for compliance
4. All Superintending Engineers, Mining for compliance
5. All District Mining Officers for compliance



Secretary, Government of Punjab
Department of Mines & Geology

Endst No: E-526419/WR-PROS/12/2023-856/193/6 Date: 15-07-2024

A Copy is forwarded to-


1. All Deputy Commissioners in the State for information


Secretary, Government of Punjab
Department of Mines & Geology


Executive Engineer/Pathankot,
Drainage-cum-Mining &
Geology Division, WRO,
Punjab, Pathankot.

Annexure -A

| CMS Sites with surplus material, assuming Linkage of Crusher Zones with Legal Source/CMS sites with Gravel within radius of 20 Kms from Crusher Zone | | | |
|--|--------------------------------|-----------|-----------------------|
| Sr. No | Name of Non-Exhausted CMS site | District | Location |
| 1 | Arzi Darya Bramad Rail-3 (CMS) | SBS Nagar | 30°58'48"N 76°27'45"E |
| 4 | Arzi Darya Bramad Rail-1 (CMS) | SBS Nagar | 30°58'49"N 76°26'11"E |
| 5 | Arzi Darya Bramad Rail-2 (CMS) | SBS Nagar | 30°58'44"N 76°26'01"E |


 Executive Engineer/Pathankot,
 Drainage-cum-Mining &
 Geology Division, MRO,
 Punjab, Pathankot.

No. 4649-51/Stone Crusher

Date: 07/08/2024

To

Environment Engineer,
Punjab Pollution Control Board,
Batala.

Subject: - Regarding suspending of Consent to Operate.

Regarding above sited subject, as per list attached herewith, it is requested to suspend the *Consent to Operate* for the stone crushers as they have not submitted their monthly returns since the Consent to Operate is issued by your department. This is for your information and further necessary action please.

(DA: As above)

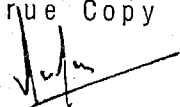
Sd/-

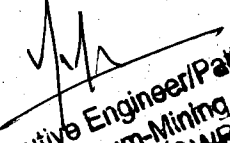
Executive Engineer/Pathankot
Drainage – cum -Mining and Geology Division
Water Resources Department, Punjab

Copy: -

1. Chief Engineer/Drainage cum Mining & Geology, Water Resources Department, Punjab, Chandigarh.
2. Superintending Engineer, Amritsar Drainage cum Mining & Geology Circle, Water Resources Department, Punjab.

Certified True Copy Translation



Executive Engineer/Pathankot
Drainage-cum-Mining & Geology Division
Water Resources Department, Punjab


Executive Engineer/Pathankot,
Drainage-cum-Mining &
Geology Division, WRD,
Punjab, Pathankot.

| Sr No. | Name of Crusher |
|--------|--|
| 1 | M/s National stone crusher, VPO Mirthal |
| 2 | M/s Guru TegBahadur stone crusher, Andoi |
| 3 | M/s Ganpati stone crusher, Anner |
| 4 | M/s DevBhumi stone crusher, VillAndoi Pathankot |
| 5 | M/s Mahajan stone crusher, villDhakiSaida |
| 6 | M/s ShriGanpati stone crusher, VillChakChimna |
| 7 | M/s Jai Hind stone crusher, villNangalBhur |
| 8 | M/s C.C.S stone crusher, Makimpur |
| 9 | M/s Om stone crusher, villGhandran |
| 10 | M/s Hans Pal stone crusher, VillDhaki Stone |
| 11 | M/s Friends Enterprises, VillDhakiSaida |
| 12 | M/s New Wave stone crusher, VillKaunterpur |
| 13 | M/s God stone crusher, VillTalwaraGujran |
| 14 | M/s Lalit Screener and crushing UdyogVillTalwaraGujran |
| 15 | M/s Shiva stone crusher, Anner |
| 16 | M/s Guru Nanak stone crusher Co. Makimpur |
| 17 | M/S Krishna stone crusher |
| 18 | M/s Thakur Stone Crushers, VillNalunga |
| 19 | M/s Beas stone crusher, vill. DhakiSaida |
| 20 | M/S Baba Maghar Stone |
| 21 | M/s Rehan stone Udyogseumtti, VillNalunga |
| 22 | M/s Satluj stone crusher, villDhakiSaida |
| 23 | M/s Bindra stone crusher, VillAbaadgarh |
| 24 | M/s Super stone crusher, VillDhakiSaida |
| 25 | M/s Gram Udyog (Washed Bajri), Khokhar |
| 26 | M/s Dashmesh stone crusher UdyogSamiti, VillTalwarGujran |
| 27 | M/s New Hans Pal stone crusher, VillTalwaraGujran |
| 28 | M/s Shiv Shakti stone crusher, VillTalwaraGujran |
| 29 | M/s Mehta Rehan Washed stone crusher, VillNalunga |
| 30 | M/s Vishkarma Industry, VillKaunterpur |
| 31 | M/s NavDurga stone crusher, VillAndoi |
| 32 | M/s Hargur Screening Plant VillAbaadgarh |
| 33 | M/s Jullundher stone crusher, G.T.RoadVillNalunga |
| 34 | M/s Mahaluxmi screener, VillMirthal |
| 35 | M/s Ravi stone crusher, villDhakiSaida |
| 36 | M/s Jai Durga Screener & Crusher, VillDhaki Stone |
| 37 | M/s Amber stone crusher, VillTalwaraGujran |
| 38 | M/s Dharamdeep stone crusher, TalwaraGujran |
| 39 | M/s Madhopur Stone Crusher (Regd.) |
| 40 | M/s J.S Grover Stone Crusher, Madhopur (Unit 2) |
| 41 | M/s Kesri Stone Crusher, Behrian |
| 42 | M/s Tridev Stone Crusher, Behrian |

| | |
|----|---|
| 3 | M/s Vij Stone crusher, Behrian |
| 44 | M/s Satluj Stone Crusher, Behrian |
| 45 | M/s krish Stone Crusher, Behrian |
| 46 | M/s Global Stone Crusher, Behrian |
| 47 | MS MADHAV STONE CRUSHER VILL. BEHRIAN BAJURAG |
| 48 | M/s Jai Shri Ram Stone Crusher, Behrian |
| 49 | M/s Jai Bala Ji Stone Crusher, Behrian |
| 50 | M/s Krishna Stone Crusher, Behrian |
| 51 | M/s Pathankot Stone Crushing Co., Behrian |
| 52 | M/s Maruti Stone Crusher, Behrian |
| 53 | M/s K.S Stone Crusher, Behrian |
| 54 | M/s Nav Durga stone Crusher, Behrian |
| 55 | M/s Tulsi Stone Crusher, Behrian |
| 56 | M/s New Ravi Stone Crusher, Behrian |
| 57 | M/s Abhi Stone Crusher, Behrian |
| 58 | M/s Ganpati Stone Crusher, Behrian |
| 59 | M/s Asian Stone Crusher, Behrian |
| 60 | M/s Thakur Stone Crusher, Behrian |
| 61 | M/s Jai Shakti Stone Crusher, Behrian |
| 62 | M/s Ram Shri Stone Crusher, Behrian |
| 63 | M/s Bharat Stone Crusher, Behrian |
| 64 | M/s Satyam Stone Crusher vill. Behrian |
| 65 | M/s S.S Stone Crusher Vill. Behrian |
| 66 | M/s Bhagwati Stone Crusher Vill. Behrian |
| 67 | M/s Vashnvi Stone Crusher, Haryal |
| 68 | M/s Om Stone Crusher, Haryal |
| 69 | M/s S.K Stone Crusher, Haryal |
| 70 | M/s Thakur Stone Crusher, Haryal |
| 71 | M/s S.P.A. Stone Crusher, Haryal |
| 72 | M/s Sri Om Stone Crusher Udyog Samiti, Haryal |
| 73 | M/s Baba Buda Ji Stone Crusher, Haryal |
| 74 | M/s Mars Crusher, Vill. Treheti, P.O Haryal |
| 75 | M/S JAI GUGGAVEER STONE CRUSHER VILL. GUGRAN |
| 76 | M/S SHRI RAM STONE CRUSHER VILL. GUGRAN |
| 77 | M/S KRISHNA STONE CRUSHING CO. VILL. GUGRAN |
| 78 | M/S WALIA CONT. CO. VILL. GUGRAN |
| 79 | M/S S.S STONE CRUSHER VILL. PINDI PAROLIAN |
| 80 | M/S JAGSON STONE CRUSHER VILL. GUGRAN |
| 81 | M/S SHIV SHANKAR STONE CRUSHER VILL. GUGRAN |
| 82 | M/S SHIVALIK STONE CRUSHER VILL. MUTHI |
| 83 | M/S GURU NANAK STONE CRUSHER VILL. GUGRAN |
| 84 | MS SHREE SAI STONE CRUSHER AND SCREENER, VILLAGE FEROZA |
| 85 | M/S JAI SHANKAR STONE CRUSHER, VILLAGE SAROTA TEHSIL & DISTRICT PATHANKOT |

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| 16 | MS GOLD STONE CRUSHER VILLAGE MUTHI |
| 87 | M/S GURU NANAK DEV JI STONE CRUSHER VILL. FEROZA THE& DISTT. PATHANKOT |
| 88 | M/S NANAK STONE CRUSHER, BARNALA, VILL. SEONTI, TEH & DISTT. PATHANKOT |
| 89 | M/S BABA DHANA SINGH JI STONE CRUSHER, VILL. SEONTI, TEH & DISTT. PATHANKOT |
| 90 | M/S MAJHA STONE CRUSHER CO. VILL. SEONTI, TEH & DISTT. PATHANKOT |
| 91 | M/S G.D ENTERPRISES, VILL. JASWAN, TEH & DISTT. PATHANKOT |
| 92 | M/S HARJAS STONE CRUSHER CO. VILL. JASWAN, TEH & DISTT. PATHANKOT |
| 93 | M/S A.T STONE CRUSHER, VILL. JASWAN, TEH & DISTT. PATHANKOT |
| 94 | M/S WALIA CONT. CO. STONE CRUSHER, VILL JASWAN, TEH & DISTT. PATHANKOT |
| 95 | M/S GURU TEG BAHADUR STONE CRUSHER, VILL JASWAN, TEH & DISTT. PATHANKOT |
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| 102 | M/S JAWALA JI STONE CRUSHER, VILL. SEONTI, TEH & DISTT. PATHANKOT |
| 103 | M/S SAINI STONE CRUSHER, VILL. SEONTI, TEH & DISTT. PATHANKOT |
| 104 | M/S SAI STONE CRUSHER, VILL. SEONTI, TEH & DISTT. PATHANKOT |
| 105 | M/S ASHOK GRIT UDYOG, VILL. SEONTI, TEH & DISTT. PATHANKOT |
| 106 | M/S SHIVA CONSTRUCTION CO. (SATKAR STONE CRUSHER, VILL SAMITI, SEONTI), TEH & DISTT. PATHANKOT |
| 107 | M/S FAITH STONE CRUSHING CO., VILL, SEONTI, TEH & DISTT. PATHANKOT |
| 108 | M/S MANI MAHESH STONE CRUSHER, VILL. DALPAT, TEH & DISTT. PATHANKOT |
| 109 | M/S G.S STONE CRUSHER, VILL. DALPAT, TEH & DISTT. PATHANKOT |
| 110 | M/S SHIVA STONE CRUSHER, VILL. MEIRA KALLAN, TEH & DISTT. PATHANKOT |
| 111 | M/S KUBER STONE CRUSHER, VILL. MEIRA KALLAN, TEH & DISTT. PATHANKOT |
| 112 | M/S VISHAL STONE CRUSHER, VILL. MEIRA KALLAN, TEH & DISTT. PATHANKOT |
| 113 | M/S SHIVA CONSTRUCTION CO. (KIRAN STONE CRUSHER VILL. MEERA KALLAN) |
| 114 | M/S KRISHNA WASHED STONE CRUSHER, VILL. KIRI KHURD, TEH & DISTT. PATHANKOT |
| 115 | M/S DOCTOR DA CRUSHER VILL. MAIRA KALLAN |
| 116 | M/S PARAS STONE CRUSHER VILL. MEIRA KALLAN |
| 117 | M/S SBS STONE CRUSHER VILL. JASWAN |
| 118 | M/S MAHAVIR STONE CRUSHER VILL. SIUNTI TARAF NAROT JAIMAL SINGH |
| 119 | M/S RAAVI STONE CRUSHER & SCREEING PLANT VILL. SIUNTI TARAF NAROT JAIMAL SINGH |
| 120 | M/S SANGAM STONE CRUSHING VILL. KATHLOUR |
| 121 | M/S RUDRA STONE CRUSHER VILLAGE MUTHI (BAMIAL) PO NAROT JAIMAL SINGH PTK |
| 122 | M/S KALGIDARH STONE CRUSHER VILLAGE FEROZA |
| 123 | M/S DASHMESH STONE CRUSHER VILLAGE FEROZA |
| 124 | M/S GURU MEHR CONSTRUCTIONS, VILLAGE AKHWARA |


 Executive Engineer/Pathankot,
 Drainage-cum-Mining &
 Geology Division, WRD,
 Punjab, Pathankot.

Government of Punjab
Department of Mines and Geology

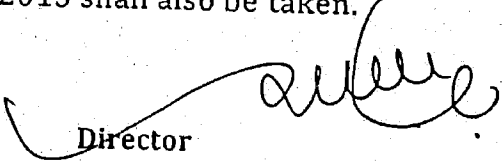
OFFICE ORDER

No. 8206-12 /E-609044

Dated: 06/12/2023


Pursuant to the submissions made in the Hon'ble Punjab and Haryana High Court in CWP 23960 of 2023 titled as Jal Durga Stone Crusher Vs State of Punjab and others, following directions are hereby issued to all concerned for immediate compliance:

1. Pursuant to the Government of Punjab (Mines and Geology) notification dated: 24th January 2023, i.e., Punjab State Sand & Gravel Mining Policy 2023, notification no. PB/IS/2023/548 dated 04/02/2023 was issued by the government. In compliance of notification dt: 04/02/2023, department is collecting royalty and penalty at the rate of Rs. 6 per cft from all the vehicles carrying processed or unprocessed minor minerals, which do not possess requisite documents, across the interstate borders into the State of Punjab.
2. In view of submissions made in the Hon'ble Punjab and Haryana High Court in CWP 23960 of 2023 titled as Jai Durga Stone Crusher Vs State of Punjab and others, it is directed that in all such cases where the origin of material is not substantiated by any documents, seizure and penal action as prescribed under Rule 74 & 75 of the Punjab Minor Mineral Rules 2013 shall also be taken.


Director
Department of Mines & Geology

A Copy of the above is sent to the following for information and necessary action please:

- 1) Secretary, Department of Mines & Geology, Punjab, Chandigarh.
- 2) Chief Engineer, Drainage-cum-Mines & Geology, Punjab, Chandigarh.
- 3) All Superintending Engineers, Drainage-cum-Mining Circles, Punjab.
- 4) All Deputy Commissioners, Punjab.
- 5) All Senior Superintendent of Police, Punjab.
- 6) All Executive Engineers-cum-District Mining Officers, Punjab.


Executive Engineer/Pathankot,
Drainage-cum-Mining &
Geology Division, WRD,
Punjab, Pathankot.

ਨੰਬਰ: 4649.51 ਸਟੇਨ ਕਰੈਸਰ

ਮਿਤੀ: 07 /08/2024

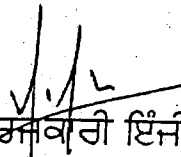
ਵੱਲ

ਵਾਤਾਵਰਨ ਇੰਜੀਨੀਅਰ,
ਪੰਜਾਬ, ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ,
ਬਟਾਲਾ।

ਵਿਸ਼ਾ:- ਕੰਨਸੈਂਟ ਟੂ ਅਪਰੇਟ ਸਸਪੈਂਡ ਕਰਨ ਸਬੰਧੀ।

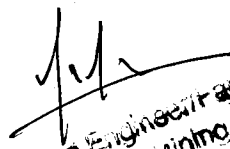
ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਆਪ ਜੀ ਨੂੰ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਨੱਥੀ ਲਿਸਟ ਅਨੁਸਾਰ ਜਿਨ੍ਹਾਂ ਸਟੇਨ ਕਰੈਸਰਾਂ ਦੇ ਮਾਲਕਾਂ ਵਲੋਂ ਮਹੀਨਾਵਾਰ ਰਿਟਰਨਾਂ ਨਹੀਂ ਭਰੀਆਂ ਜਾ ਰਹੀਆਂ, ਉਨ੍ਹਾਂ ਸਟੇਨ ਕਰੈਸਰਾਂ ਦੀ ਕੰਨਸੈਂਟ ਟੂ ਅਪਰੇਟ ਸਸਪੈਂਡ ਕਰ ਦਿੱਤੀ ਜੀ ਜਾਵੇ ਕਿਉਂਕਿ ਕੰਨਸੈਂਟ ਟੂ ਇਸਟੇਬਲਿਸ ਅਤੇ ਕੰਨਸੈਂਟ ਟੂ ਅਪਰੇਟ ਆਪ ਦੇ ਵਿਭਾਗ ਵਲੋਂ ਜਾਰੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ। ਇਹ ਆਪ ਜੀ ਦੀ ਸੂਚਨਾ ਅਤੇ ਅਗਲੇਰੀ ਯੋਗ ਕਾਰਵਾਈ ਲਈ ਭੇਜੀ ਜਾਂਦੀ ਹੈ।

(ਨੱਥੀ: ਉਪਰੋਕਤ ਅਨੁਸਾਰ)


ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ/ਪਠਾਨਕੋਟ
ਜਲ ਨਿਕਾਸ ਕਮ ਮਾਈਨਿੰਗ ਅਤੇ ਜਿਆਲੋਜੀ ਮੰਡਲ,
ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ।

ਕਾਪੀ:-

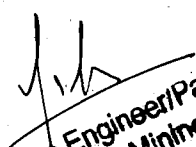
1. ਮੁੱਖ ਇੰਜੀਨੀਅਰ/ਡਰੇਨੇਜ-ਕਮ-ਮਾਈਨਿੰਗ ਅਤੇ ਜਿਆਲੋਜੀ ਜਲ ਸਰੋਤ ਵਿਭਾਗ ਪੰਜਾਬ, ਚੰਡੀਗੜ੍ਹ।
2. ਨਿਗਰਾਨ ਇੰਜੀਨੀਅਰ, ਅੰਮ੍ਰਿਤਸਰ ਜਲ ਨਿਕਾਸ-ਕਮ-ਮਾਈਨਿੰਗ ਅਤੇ ਜਿਆਲੋਜੀ ਹਲਕਾ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ।


Executive Engineer/Pathankot,
Drainage-cum-Mining &
Geology Division, WRD,
Punjab, Pathankot.

| Sr No. | Name of Crusher |
|--------|--|
| 1 | M/s National stone crusher, VPO Mirthal |
| 2 | M/s Guru TegBahadur stone crusher, Andoi |
| 3 | M/s Ganpati stone crusher, Anner |
| 4 | M/s DevBhumi stone crusher, VillAndoi Pathankot |
| 5 | M/s Mahajan stone crusher, villDhakiSaida |
| 6 | M/s ShriGanpati stone crusher, VillChakChimna |
| 7 | M/s Jai Hind stone crusher, villNangalBhur |
| 8 | M/s C.C.S stone crusher, Makimpur |
| 9 | M/s Om stone crusher, villGhandran |
| 10 | M/s Hans Pal stone crusher, VillDhaki Stone |
| 11 | M/s Friends Enterprises, VillDhakiSaida |
| 12 | M/s New Wave stone crusher, VillKaunterpur |
| 13 | M/s God stone crusher, VillTalwaraGujran |
| 14 | M/s Lalit Screener and crushing UdyogVillTalwaraGujran |
| 15 | M/s Shiva stone crusher, Anner |
| 16 | M/s Guru Nanak stone crusher Co. Makimpur |
| 17 | M/S Krishna stone crusher |
| 18 | M/s Thakur Stone Crushers, VillNalunga |
| 19 | M/s Beas stone crusher, vill. DhakiSaida |
| 20 | M/S Baba Maghar Stone |
| 21 | M/s Rehan stone Udyogseumtti, VillNalunga |
| 22 | M/s Satluj stone crusher, villDhakiSaida |
| 23 | M/s Bindra stone crusher, VillAbaadgarh |
| 24 | M/s Super stone crusher, VillDhakiSaida |
| 25 | M/s Gram Udyog (Washed Bajri), Khokhar |
| 26 | M/s Dashmesh stone crusher UdyogSamiti, VillTalwarGujran |
| 27 | M/s New Hans Pal stone crusher, VillTalwaraGujran |
| 28 | M/s Shiv Shakti stone crusher, VillTalwaraGujran |
| 29 | M/s Mehta Rehan Washed stone crusher, VillNalunga |
| 30 | M/s Vishkarma Industry, VillKaunterpur |
| 31 | M/s NavDurga stone crusher, VillAndoi |
| 32 | M/s Hargur Screening Plant VillAbaadgarh |
| 33 | M/s Jullundher stone crusher, G.T.RoadVillNalunga |
| 34 | M/s Mahaluxmi screener, VillMirthal |
| 35 | M/s Ravi stone crusher, villDhakiSaida |
| 36 | M/s Jai Durga Screener & Crusher, VillDhaki Stone |
| 37 | M/s Amber stone crusher, VillTalwaraGujran |
| 38 | M/s Dharamdeep stone crusher, TalwaraGujran |
| 39 | M/s Madhopur Stone Crusher (Regd.) |
| 40 | M/s J.S Grover Stone Crusher, Madhopur (Unit 2) |
| 41 | M/s Kesri Stone Crusher, Behrlan |
| 42 | M/s Tridev Stone Crusher, Behrlan |

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| 3 | M/s Vlj Stone crusher, Behrian |
| 44 | M/s Satluj Stone Crusher, Behrian |
| 45 | M/s krish Stone Crusher, Behrian |
| 46 | M/s Global Stone Crusher, Behrian |
| 47 | MS MADHAV STONE CRUSHER VILL. BEHRIAN BAJURAG |
| 48 | M/s Jai Shri Ram Stone Crusher, Behrian |
| 49 | M/s Jai Bala Ji Stone Crusher, Behrian |
| 50 | M/s Krishna Stone Crusher, Behrian |
| 51 | M/s Pathankot Stone Crushing Co., Behrian |
| 52 | M/s Maruti Stone Crusher, Behrian |
| 53 | M/s K.S Stone Crusher, Behrian |
| 54 | M/s Nav Durga stone Crusher, Behrian |
| 55 | M/s Tulsi Stone Crusher, Behrian |
| 56 | M/s New Ravi Stone Crusher, Behrian |
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